

**BEFORE THE PRINCIPAL BENCH OF THE
HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI**

(OA No. 347/2016)

Chandra Bhal Singh

Applicant

vs

Union of India & Others

Respondent(s)

**REPORT IN COMPLIANCE WITH THE ORDERS OF THE HON'BLE
TRIBUNAL ON 09/08/2019**

I, J.Justin Mohan, S/o R.B.Jeevaji, aged 47 years and presently employed as the Secretary, National Biodiversity Authority, a statutory body functioning under the Ministry of Environment, Forest and Climate Change, Government of India and headquartered in Chennai, do hereby solemnly affirm and state as follows:-

1. I am conversant with the facts of the case and I have been authorized to file this report on behalf of the first and second respondents.
2. In pursuance to the Order of the Hon'ble National Green Tribunal, Delhi, the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority have conducted monthly review meetings with the State Biodiversity Boards as detailed below, to monitor the progress in the formation of Biodiversity Management Committees (BMCs) by local bodies and in the preparation of People's Biodiversity Registers (PBRs) :-

September 2019	October 2019	November 2019	December 2019	January 2020
30/09/2019	17/10/2019	27/11/2019 & 28/11/2019	19/12/2019	22/01/2020

The copy of the minutes of the meetings held during September & October 2019 was submitted before the Hon'ble Tribunal on 11th November 2019 as Interim Report. Similarly, the copy of the minutes of the meetings held during November 2019 & December 2019 was submitted on 31st December 2019 as Second Interim Report. The minutes of the above meetings are enclosed as **Exhibit I** and the minutes of the review meeting held on 22/01/2020 is enclosed as **Exhibit II**.

2. The status of BMCs formed and PBRs prepared till date by the different states is enclosed as **Exhibit III**. The status of BMC formation and PBR preparation since 2016 is given below. As can be seen, there has been an increase of 32.5 % in BMC constitution and an increase of 32.7% in PBR formation since the Order of the Hon'ble NGT dated 09/08/2019.: -

As on 26/07/2016 (when the OA was filed before the Hon'ble Tribunal)		As on 31/07/2019 (Based on which the Tribunal had issued Orders on 09/08/2019)		As on 31/01/2020 (January 2020)	
BMCs formed	PBRs prepared	BMCs formed	PBRs prepared	BMCs formed	PBRs prepared
9,700	1,388	1,55,838	6,868	2,43,499	95,252

3. As already informed in the Interim Report, the National Biodiversity Authority had written to the Chief Secretaries of all states on 08/11/2019 to take necessary action to comply with the Orders of the Hon'ble Tribunal to complete the process of BMC formation and PBR preparation within the stipulated time frame as instructed by the Hon'ble Tribunal.

4. As per the Orders of the Hon'ble Tribunal and based on approval by the Ministry of Environment, Forest and Climate Change, the National Biodiversity Authority had constituted two Expert Committees vide Office Memorandum No.

NBA/15/30/2019/SBB/NGT dated 20.01.2020, to oversee the quality of PBRs on a sample basis by evolving a suitable mechanism and to interact with relevant stakeholders who are involved in the preparation of PBRs. The copy of the Office Memorandum constituting the PBR Monitoring Committee is enclosed as **Exhibit IV.**

5. In exercise of the powers conferred under subsection (2) of Section 22 of the Biological Diversity Act, 2002 (Central Act 18 of 2003), the National Biodiversity Authority in consultation with Government of India has delegated its powers and functions to all the Union Territories to constitute Biodiversity Councils on the lines of State Biodiversity Boards (SBBs) vide Office Memorandum dated 31/12/2019, to regulate the access to biological resources for commercial utilization and to supervise the formation and functioning of BMCs and preparation of PBR's. The copy of the Office Memorandum to constitute Biodiversity Councils for Union Territories is enclosed as **Exhibit V.**

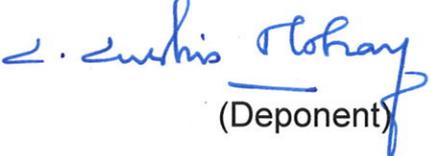
6. Out of the 2,70,573 local bodies in different states, BMCs have been formed in 2,43,499 (90%) local bodies in the states till 31/01/2020. During the review meeting held on 22/01/2020, most states informed that the BMC formation in their states will be completed on or before 31st January 2020, the deadline fixed by the Hon'ble NGT. But, few states informed that they require more time to complete the BMC formation due to different constraints like model code of conduct due to elections and this could be completed by 31/03/2020. With respect to PBR preparation, states informed that the PBR preparation have commenced but they need more time to document all the biological resources in the local bodies covering all the four seasons. The State Biodiversity Boards have also informed that lack of adequate funds, available of competent manpower and technical expertise besides poor accessibility and harsh climate conditions in hilly areas are other challenges to complete the PBR preparation before the deadline stipulated by the Hon'ble Tribunal. As on 31/03/2020, states have informed that 95,252 PBRs (35.5 %) have been completed.

7. PBR is a dynamic document and it has to capture all the biological resources available in the local body in all the four seasons. Besides evaluating the PBRs, the PBR Monitoring Committee constituted by the NBA based on approval by MoEF&CC, would be assisting the SBBs to evolve a mechanism to complete the PBRs in an expeditious manner.

8. The Ministry of Environment, Forest and Climate Change and the National Biodiversity Authority have fully complied with the Orders of the Hon'ble Tribunal in OA 347/2016 dated 9th August 2020 by constituting a Monitoring Committee to evaluate the PBRs on sample basis and by conducting review meetings every month from September 2019 till 31/01/2020, the date stipulated by the Hon'ble Tribunal for states to comply with its directions.

All facts stated above, are true to the best of my knowledge, information and belief.

Dated this the 13th day of February, 2020.


(Deponent)

जे. जस्टिन मोहन, आईएफएस
J. JUSTIN MOHAN, IFS
सचिव / SECRETARY
राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार / Govt. of India
5वां तल, टायसल बायोपार्क / 5th Floor, TICEL Biopark
सीएसआईआर रोड / CSIR Road,
तरमणि, चेन्नई / Taramani, Chennai - 600113.

EXHIBIT - I

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, DELHI

(OA No. 347/2016)

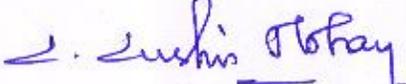
INTERIM REPORT IN COMPLIANCE WITH THE ORDERS OF THE HON'BLE
TRIBUNAL ON 09/082019

I J.Justin Mohan, S/O R.B.Jeevaji, aged 47 years and employed as the Secretary, National Biodiversity Authority, a statutory body functioning under the Ministry of Environment, Forest and Climate Change headquartered in Chennai, do hereby solemnly affirm and state as follows:-

1. I am conversant with the facts of the case and I have been authorized to file this interim report on behalf of the second respondent.
2. In pursuance to the Order of the Hon'ble National Green Tribunal, Delhi, the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority have conducted a joint review meeting of the State Biodiversity Boards and the State Rural Development and Panchayat Raj Departments on 30/09/2019 and 17/10/2019 to monitor the progress in the formation of Biodiversity Management Committees (BMC) for local bodies in the states and the preparation of People's Biodiversity Registers (PBR) by the BMC's. A true copy of the minutes of the review meeting is enclosed as Exhibit I and Exhibit II.
2. The National Biodiversity Authority has also written to the Chief Secretaries of all states on 08/11/2019 to take necessary action to comply with the Orders of the Hon'ble Tribunal to complete the process of BMC formation and PBR preparation within the stipulated time frame as instructed by the Hon'ble Tribunal. A true copy of the letters addressed to the Chief Secretaries of States is enclosed as Exhibit III.
3. The next review meeting is scheduled to be held on 27/11/2019 & 28/11/2019. A report would be submitted to this Hon'ble Tribunal after the review meeting.

All facts stated above are true to the best of my knowledge, information and belief.

Dated this the 11th day of November, 2019


(Deponent)

Minutes of the meeting to review the progress of formation of Biodiversity Management Committees (BMCs) in different states in pursuance of the Order passed by the Principal Bench of the Hon'ble National Green Tribunal, New Delhi in O. A. 347 of 2016 (IA No. 471/19)

The Principal Bench of the Hon'ble National Green Tribunal vide Order dated 9th August 2019 in OA 347 of 2016 (IA 471/19) filed by Shri. Chandra Bal Singh, had issued directions to the Ministry of Environment, Forest and Climate Change and the National Biodiversity Authority to conduct a review meeting every month from September 2019 till all the BMCs have been formed as envisaged in the Biological Diversity Act, 2002 and to submit a compliance report before the Hon'ble Tribunal on or before 15/02/2020.

Accordingly, the first review meeting was convened on 30/09/19 in the Ministry of Environment, Forest and Climate Change which was attended by the representatives of 29 State Biodiversity Boards and Rural Development & Panchayat Raj Departments. The meeting was formally inaugurated by Shri. Ravi Shankar Prasad, Additional Secretary to the Ministry of Environment, Forest and Climate Change and presided by Dr.V.B.Mathur, Chairman, National Biodiversity Authority.

Inaugural Session

Shri J.Justin Mohan, Secretary NBA formally welcomed the members from State Biodiversity Boards, officers from the Panchayati Raj and Rural Development Departments and the panelists. He apprised the members about the Order from the Hon'ble National Green Tribunal (NGT) and reminded the time line stipulated by the Tribunal for completing the task of forming the Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs). The Secretary also requested the State Governments to take action to complete the formation of BMCs in all local bodies and to commence the preparation of PBRs immediately so that we can inform the Tribunal about the action taken to comply with its Order.

Dr. V.B.Mathur, Chairperson NBA in his presidential address highlighted the directives given by the Tribunal for the nodal agencies like Ministry of Environment, Forest & Climate Change, National Biodiversity Authority and the Chief Secretaries of the respective States to fulfill the requirements as per the Biological Diversity Act. In his remarks, he sought for ideas to fulfill the tasks assigned to the states and the challenges faced by the states in the formation of BMCs and documentation of PBRs.

Shri Ravi Shankar Prasad, Additional Secretary, MoEFCC in his inaugural address focused on the Order in the Chandrabhal Singh case and the timeline suggested by the Tribunal for setting up of Biodiversity Management Committees (BMCs) and preparation of PBRs. He suggested that BMCs may be established by issuance of official orders from the concerned department of the states. However, regarding the preparation of People's Biodiversity Register (PBR), the given timeline is not adequate as it involves considerable time in data capturing and validation. He also requested all the representing officials of State Panchayati Raj departments and members of SBBs that the required deliverables in the Order are fully complied.

Dr. Sujata Arora, Advisor, MoEFCC in her discourse presented an overview of the process taken up in compliance with the court Order along with the roles and responsibilities assigned. She briefly explained the institutional mechanism and the mandate of the Biological Diversity Act.

Technical Session I

Discussion on status & progress so far in the establishment of BMCs and preparation of PBRs in the States

Chair: Shri A.K Goyal & Co-Chair: C.A.Reddy

Shri A. K. Goyal explained the context of this consultation and steered the session as per the agenda by taking State-wise review of the number of BMCs established and PBRs prepared by the SBBs at various levels. SBB representatives also shared their issues and challenges in implementing the task.

The general observation from this review was optimistic as several of the SBBs reported progress in expediting the formation of BMCs at various levels. However, in terms of PBR preparation, it was felt that the task assigned was challenging especially in the context of the tight timelines set by the NGT. There was a general consensus on the need to approach the Hon'ble NGT to reconsider the timelines assigned for documenting PBRs by all the BMCs by end of January 2020. Some SBBs expressed preference to opt for block level or cluster PBR to expedite action.

The session was further opened for discussion and the Chair requested the SBBs to share the issues and challenges in compliance of the Order. Some of the States flagged the issue of inadequate time and finance, especially in the process of preparation

of PBRs. Rajasthan and Uttar Pradesh cited the examples of making PBRs based on the ago-climatic variations/zones to save time and resources.

It was agreed to hold special meetings of Gram Sabhas at GP level for expediting the formation of BMCs and to rope in the line departments of the States. Some of the States have already decided to convene such meetings in the month of October, 2019.

The issue of making BMCs as “Standing Committees” of Rural and Urban Local Bodies was extensively discussed. It was clarified that making BMCs as “Standing Committees” of the Panchayati Raj at three levels/ urban local bodies will not in any way reduce its importance or compromise with the provisions of the BD Act or Rules. These BMCs have to be constituted strictly in accordance of the provisions of the Act and Rules and can retain their separate identity under the BD Act.

It was informed that the Ministry of Panchayati Raj has been discussing the working of a number of parastatal bodies created under various Acts of Parliament at the GP/block/district/municipality levels like water conservation and sanitation committee, health committee, rural development agencies, watershed management committee, committee under MGNREGP, etc. These committees function directly under the departments concerned of the State Governments at the village/ block level but are not owned by the Panchayati Raj or Urban Local bodies and most of the time do not get adequate support from them in smooth execution of their functions. Simultaneously, the local bodies have five to nine or more such Standing Committees as per the existing laws, many having almost similar mandates.

It was felt that if BMCs were made as Standing Committees of the local bodies, they will be owned by the local bodies and would get their due attention and support, and will also be eligible for funding under various schemes for discharging their mandated functions.

It was felt that issuing of one generic order by the State Government constituting BMCs at various levels would be in contravention to the provisions of the Act and Rules and needs to be reviewed by the States which have already done it. Each local body must meet and constitute the BMC as per provisions of state rules.

One of the ways to deal with the situation is to issue directions by the Panchayati Raj/Urban Department of the State calling for special meetings of the gram sabha/general

body of the urban local body, electing members and chairpersons of BMCs and passing resolutions to this effect.

It was discussed that in the case of preparation of PBRs, it can be done first at the block level and then segregating that particular portion of the PBR which falls within the geographical jurisdiction of a GP. The PBR can be discussed at the GP level by the BMC with some technical support and adopted with necessary additions/deletions of biological resources as per their occurrence (including details of *vaids* and *hakims* and traditional knowledge if specific to that area) following the procedures given in the rules. PBRs can also be prepared by a few BMCs at the GP level (*say one each in a district with the help of college graduates/specialized institutes*), copies provided to the adjoining BMCs at GP level for updating the same by additions/deletions of biological resources occurring in their jurisdiction and then adopted by the BMC concerned following the procedures. The PBRs being dynamic documents, the same can be updated as and when need arises.

It was felt that the figures on number of local bodies in some of the states given by the SBBs are not correct. It would be better to rely on the figures given on the websites of the Ministries of Panchayati Raj and Urban Development and details of BMCs and PBRs given by the SBBs.

It was pointed out that there were some discrepancies in the total number of local bodies mentioned in the NGT Order as 3,17,519. The major difference is because of Madhya Pradesh showing their Gram Panchayats as 77,909, whereas the actual number is 27,869. The total number of local bodies in India is about 2,79,018 including that of traditional bodies in the autonomous district councils in some northeastern states.

It was informed that there was no specific provision for filing a review petition in the NGT Act. However, under section 19 (4) ((f) of the Act, the NGT can review its decisions. Rule 22 of the NGT (Practices and Procedures) Rules, 2011 provide for such a review within 30 days of the issue of order. The condonation of delay application will have to be filed. Further, all states also need to file their affidavits mentioning specific reasons for seeking extension of time which should be in line with the grounds which would be put forth in the affidavits of MoEFCC/NBA.

The meeting was also apprised that there were about 5400 local bodies in the union territories which also need to constitute BMCs and complete preparation of PBRs. GT order does state anything about UTs which have about 5400 local bodies. The

MoEFCC/NBA are already seized of the issue and may therefore expedite delegation of powers to a council like body in respect of UTs so that they are able to discharge all the delegated functions and initiate action for achieving the targets like in states.

Finally, several SBB representatives urged upon the need for engaging competent legal representation on behalf of NBA/MoEFCC/SBBs in the instant case before the NGT. The State-wise matrix of the BMCs constituted and PBRs prepared is placed as Annexure II.

Technical session II

Discussion on enhancing coordination between the SBBs and the State Rural Development/ Panchayati Raj Departments.

Chair: Dr. R. S. Rana & Co- Chair: Shri J. Justin Mohan

Dr. R. S. Rana highlighted the issues relating to enhancing coordination between the SBBs and other related agencies. He expressed the need for three tier mechanism in states to complete the task of SBB's and PBR's by forming a Steering Committee chaired by the Chief Secretary to oversee the task and resolve inter departmental issues, a Coordination Committee chaired by the Secretary in-charge of the Rural Development and Panchayat Raj Department to monitor the progress of the work and an executive Committee chaired by District Collector or District Panchayat President to implement the task at the district level.

Representative from PR Department, Govt of West Bengal suggested incorporating anthropologists in the PBR process to properly capture the information and conserve the traditional knowledge and wisdom of the tribal communities.

Several states expressed their inability to comply with the timeline given for documentation of PBR, in view of operational challenges like inadequate funds and manpower and suggested that a review petition seeking time extension may be filed before the Hon'ble NGT. It was also felt that the PBR preparation needs one complete year to capture all the four seasons as is done for an Environment Impact Assessment study. Some states expressed inability to complete the task of SBB formation due to forthcoming elections to the Assembly and local bodies. The states were requested to take proactive steps to comply with the Order of the Hon'ble Tribunal but at the same time

they were assured that the constraints faced by them would be brought to the notice of the Hon'ble Tribunal.

At the end of the review meeting, the following decisions were taken:-

1. All states shall make earnest efforts to complete formation of BMCs in the local bodies within their jurisdiction before the stipulated deadline fixed by the Hon'ble NGT. Wherever there are some practical difficulties in the formation of BMC like declaration of elections, state specific issues etc., the same shall be brought to the notice of the Tribunal seeking additional time to complete the task of formation of BMCs.
2. All states shall make earnest efforts to ensure preparation of PBRs by the BMCs constituted in the local bodies within their jurisdiction before the stipulated deadline fixed by the Hon'ble NGT. Wherever more time is required, the facts can be brought to the notice of the Hon'ble Tribunal by the concerned state clearly stating the reasons for seeking more time. To expedite completion of this task, the states may explore the possibility of providing technical assistance to the block level BMCs for preparing PBRs at block level and then providing copies of the same to the BMCs at the gram panchayats level for validating the same with additions or deletions based on the actual occurrence of biological resources within their jurisdiction including preparing database of *vaidis* and *hakims* and traditional knowledge, if any. The PBR is to be finalised by the BMC through passing of a resolution to that effect as provided in the State Biological Diversity Rules.
3. The status of BMC formation and the PBR preparation shall be reported to the National Biodiversity Authority on or before 5th of every month so that the NBA can evaluate the progress made by each state.
4. States shall design their own strategies on whether to form a three or two tier mechanism to be chaired by the concerned Chief Secretary / Secretary in charge of Rural Development and Panchayat Raj Department / District Collector and comprising of officers from the line departments for better coordination to complete the task of formation of BMCs and PBRs before the deadline fixed by the Hon'ble Tribunal.
5. Any technical assistance or hand holding support for preparation of PBRs shall be provided by NBA based on request from states. But the onus of preparation of the PBRs shall vest with the state governments.

6. States shall examine the feasibility of making BMCs as standing committees of the rural and urban local bodies which would pave the way for ownership of BMCs by the local bodies besides getting the required financial assistance and other support for discharging the mandated functions.

7. Wherever the state governments have issued one generic order to constitute BMCs at various levels, it should be ensured that the local bodies meet immediately to elect the BMCs as per provisions of the State rules.

8. States shall furnish a report to the NBA by 20th October 2019 on the actual number of local bodies functioning in their jurisdiction, the practical difficulties to constitute BMCs and PBRs and a clear timeline to complete the task. NBA shall explore the possibility of filing a review petition before the Hon'ble Tribunal after taking legal opinion, so that the Tribunal is apprised of the challenges faced by the states and the additional time required to complete the task of completing formation of BMCs and preparation of PBRs. The MoEFCC and NBA will take early action in establishing a council like body in the UTs with adequate delegation of powers so that in UTs also BMCs are constituted and preparation of PBRs begins apart from other activities as envisaged in the Act and Rules.

The meeting ended with a vote of thanks to the Chairs, Co-Chairs and participants by Shri Justin Mohan, Secretary NBA.


J. Justin Mohan, IFS
Secretary, NBA
9/10/19

List of Delegates who participated in the Review Meeting

S. No.	SBBs / MoEFCC / Department/ Organisation	Name	Designation
<i>State Biodiversity Boards</i>			
1	Andhra Pradesh	Shri S. B. L Mishra, IFS	Chairman
2		Dr.K.Thulsi Rao	Director, R& E
3	Arunachal Pradesh	Shri D. Riba, IFS	Member Secretary
4	Assam	Shri A. K. Johari, IFS	Member Secretary
5	Bihar	Shri S. K. Singh, IFS	Chairman
6	Chhattisgarh	Shri. M.T. Nandy	Member Secretary
7		Shri. Pankaj Rajput	DCF
8	Goa	Dr. Pradip Sarmokadam	Member Secretary
9	Gujarat	Shri. A.E. Samuel	Member Secretary
10	Haryana	Shri Gulshan Ahuja, IFS (Retd.)	Chairman
11		Shri. Jagdish Chander, IFS	Member Secretary
12	Himachal Pradesh	Shri Nishant Thakur	Jt. Member Secretary
13		Dr. M.L. Thakur	Project Coordinator
14	Jammu & Kashmir	Shri Om Prakash Sharma, IFS	Member Secretary
15	Jharkhand	Shri. L.R. Singh, IFS	Chairman
16		Smt. Shailja Singh, IFS	Member Secretary
17	Karnataka	Shri. Virendra Singh, IFS	Member Secretary
18	Kerala	Dr.S.C.Joshi IFS (Retd)	Chairman
18		Dr. V. Balakrishnan	Member Secretary
20	Madhya Pradesh	Shri R.Sreenivasa Murthy, IFS	Member Secretary
21	Maharashtra	Dr. Vilas Bardekar, IFS (Retd.)	Chairman
22		Shri. Jeet Singh, IFS	Member Secretary

23	Manipur	Dr. L. Baite, IFS,	Member Secretary
24	Meghalaya	Shri. M B K Reddy, IFS	Secretary
25	Mizoram	Shri . Liandawla, IFS	Member Secretary
26	Nagaland	Shri. Satya Prakash Tripathi, IFS (Retd.)	Chairman
27		Shri. Supongnukshi Ao, IFS	Member Secretary
28	Odisha	Shri. M. Mohan, IFS	Chairman
29		Dr. Pratap Chandra Panda	Member Secretary
30	Punjab	Dr. K.S. Bath	Prl. Scientific Officer
31	Rajasthan	Shri. G. V. Reddy, IFS	Chairman
32	Sikkim	Mr. Manjunatha Donappa	Member Secretary
33	Tamil Nadu	Shri. T. V. Manjunatha IFS	Member Secretary
34	Tripura	Shri. Animesh Das	Dy. Conser. Forest
35	Telangana	Sri. Kalicharan S. Khartade, IAS	Secretary
36	Uttarakhand	Dr. Dhananjai Mohan, IFS	Chairman
37		Shri. Sargam Singh Rasaily, IFS	Member Secretary
38	Uttar Pradesh	Shri. Ramesh Pandey, IFS	Member Secretary
39	West Bengal	Dr. Asok Kanti Sanyal	Chairman
40		Shri. Siddhartta Roy	Member Secretary
Union Territories			
41	Andaman & Nicobar Islands	Shri. Madhu K. Garg, IAS	Commissioner & OSD E&F
42	Delhi	Shri. R.P. Meena	Spl. Dev. Commissioner
Panchayati Raj Department			
43	Andhra Pradesh	Shri. M. Sudhakara Rao	Addl. Commissioner, Panchayati Raj
44	Assam	Shri N. Islam, IAS	Secretary, Panchayat & Rural Development
45	Bihar	Shri. Raghuvansh K. Singh	Panchayati Raj
46	Chhattisgarh	Shi. R.K. Jha	Jt. Director, Panchayat

47	Delhi	Shri Sanjeev Potjoshi, Joint Secretary	Ministry of Panchayati Raj
48		Dr. L.C.Das,	Director A.H., Development Dept
49		Shri. Prabhat Tyagi, IFS	CWLW
50		Smt. Malti Rawat,	D.S., Ministry of Panchayati Raj
51		Shri. K.S. Meena,	Director, Panchayat
52		Shri. Dalbir Singh,	Seed Analyst
53	Goa	Shri. Gopal A Parsekar,	Director, Panchayat
54	Haryana	Shri. Gernail Singh	Dy CEOZP
55	Maharashtra	Shri. Aseem Gupta,	Principal Secy, RDD
56	Punjab	Shri. Devinder Kumar,	S.E., Panchayati Raj
57	Rajasthan	Shri.P.C. Kishan, IAS,	Director, SBM-G & Commissioner MNREGS
58		Shri. Mohammed Abubakr	Dy. Secretary
59	Tamilnadu	Shri.Manohara Singh,	Addl. Director
60		Smt. Jayashree Vencatesan,	TNWDC, RD&PR
61	Tripura	Ms. Saumya Gupta,	Secretary, RD, Panchayat
62	Uttarakhand	Shri.H.C. Semwal, IAS	Addl. Secretary, Panchayati Raj
63	Uttar Pradesh	Smt. Priti Shubla,	Secretary, Panchayati Raj
64		Shri. Mahim Kumar	State SLWM Consultant SBMG
65	West Bengal	Shri. Suktisita Bhattacharya	Joint Secretary, P&RD
66		Shri Ravi S Prasad	Additional Secretary
67		Dr. Sujata Arora	Advisor
68		Dr.J.R. Bhatt	Advisor
69		Shri Tarun Kathula	Director
70		Dr. Ranjeet Singh	Scientist-B
Resource Persons			
71		Dr.R.S. Rana	
72		Shri A.K. Goyal	
73		Shri C.A. Reddy	

Ministry of AYUSH			
74		Dr. Jeetendra Kumar Vaishya,	RO (MPs/Agro), NMPB, Ministry of AYUSH
75		Dr. Muzamil Rehman, Asst Adviser, Ministry of Ayush	Asst Adviser
76		Dr. Rajnish Kumar Gautam, RO(AY), Ministry of AYUSH	RO(AY),
National Biodiversity Authority			
77		Dr.V.B. Mathur	Chairman
78		Shri. Justin Mohan	Secretary
79		Shri. K. Chitrarasu	Advisor (Law)
80		Dr. K.P. Raghuram	Technical Officer (BS)
81		Dr. Sangita Mitra	Sr. Consultant – SBB&BMC
82		Shri. Iswar Poojar	Project Manager, GEF
83		Dr. G. Chandhrasekharan	Young Professional
84		Shri. Ajin	Executive (Legal)
85		Ms. GS Sheeba	Steno “C”
86		Ms. K P Jancy	Executive, Gr- I

STATE-WISE NUMBER OF BMCs AND PBRs

STATES / UT	District Panchayats				Intermediate Panchayats				Village Panchayats				Traditional Panchayats				Urban Local bodies				Overall Total			achievement	
	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	BMCs constituted	PBRs prepared
Andhra Pradesh	13	4	0	13	660	660	108	183	13065	6539	106	100	0	0	0	0	110	8	0	0	*	*	*	*	*
Arunachal Pradesh	25	0	0	0	177	0	0	0	1785	149	64	43	0	0	0	0	19	0	0	0		*	*	*	*
Assam	26	18	0	18	191	185	129	56	2199	1443	0	1443	512	40	0	0	99	0	0	0	*	*	*	*	*
Bihar	38	0	0	0	534	0	0	0	8386	0	0	0	0	0	0	0	145	0	0	0	*	*	*	*	*
Chhattisgarh	27	3	0		146	19	0	0	10978	1807	36	0	0	0	0	0	168	34	0	0					
Goa	2	2	1	1	0	0	0	0	191	191	103	10	0	0	0	0	14	14	0	0					
Gujarat		33	0	33	248	3	3	4	14,292	7660	1197	616	0	0	0	0	172	3	0	0	*	*	*	*	*
Haryana	21	4	0	0	142	117	0	0	6202	5849	0	460	0	0	0	0	87	0	0	0	*	*	*	*	*
Himachal Pradesh	12	4	0	4	78	2	0	0	3226	755	6	198	0	0	0	0	61	1	0	1	3370	762	6	22.61	
Jammu & Kashmir	0	0	0	0	0	0	0	0	4482	0	0	0	0	0	0	0	98	0	0	0	*	*	*	*	*
Jharkhand	24	8	0	0	263	147	0	0	4384	4027	117	400	0	0	0	0	35	13	0	0	*	*	*	9.14	2.54
Karnataka	30	19	0	5	176	152	0	24	6022	5526	1977	0	0	0	0	0	219	1	0	0	6447	5698	2001	88.38	31
Kerala	14	0	0	0	152	152	57	0	941	941	941	0	0	0	0	0	94	1	0	0	1034	1034	998	100	96
Madhya Pradesh	51	51	0	0	313	313	0	150	22812	22812	935	0	0	0	0	0	408	408	0	0					
Maharashtra	34	23	0	0	351	212	0	0	27871	24839	46	0	0	0	0	0	403	73	0	0	*	*	*	*	*
Manipur	6	0	0	0	0	0	0	0	161	142	0	0	3794	975	5	30	27	0	0	0	*	*	*	*	*
Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	6746	474	75	0	12	0	0	0	*	*	*	*	*
Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	905	524	5	23	23	0	0	0	*	*	*	*	*
Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	1252	710	50	20	32	0	0	0	*	*	*	*	*
Odisha	30	0	0	0	314	0	0	0	6801	3707	111	10	0	0	0	0	114	3	0	0	*	*	*	*	*
Punjab	22	22	0	0	150	18	0	0	13262	35	33	0	0	0	0	0	173	173	0	0	*	*	*	*	*
Rajasthan	33	13	0	0	295	87	0	0	9892	2752	0	0	0	0	0	0	196	0	0	0	*	*	*	*	*
Sikkim	4	0	0	0	0	0	0	0	185	48	14	16	0	0	0	0	7	0	0	0	*	*	*	*	*
Tamil Nadu	31	0	0	0	385	385	0	0	12524	0	0	0	0	0	0	0	666	664	0	0	13617	1049	0	7	0
Telangana	32	12	0	0	540	70	0	0	12772	3411	213	86	0	0	0	0	141	6	0	0	*	*	*	*	*
Tripura	8	0	0	0	52	52	0	8	591	591	0	469	628	0	0	0	20	11	0	0	*	*	*	*	*
Uttarakhand	13	0	0	0	95	95	60	0	7762	5394	60	121	0	0	0	0	92	13	0	0	7981	5502	66	69	0.8
Uttar Pradesh	75	0	0	0	822	0	0	0	58781	58781	325	0	0	0	0	0	668	0	0	0	91	58781	325	98.34	0.54
Andaman & Nicobar Island	2	0	0	0	7	0	0	0	70	0	0		201	0	0	0	1	*	*	*	*	*	*	*	*
Chandigarh	0	0	0	0	0	0	0	0	12	0	0	0	0	0	0	0	1	0	0	0					

595 216 1 74 6432 3006 379 494 252989 158704 6693 4748 14038 2723 135 73 4437 1549 0 1 32666 72949 3417 394.5 131

* Information not provided by SBBs on 30/9/2019

Minutes of the Meeting held on 17.10.2019 at MoEFCC, New Delhi with State Biodiversity Boards to review the status and progress of establishment of BMCs and Preparation of PBRs in pursuance of the Order of Hon'ble National Green Tribunal (NGT) dated 09.08.2019 in the matter of O. A. 347 of 2016

The second meeting to review and monitor the constitution of Biodiversity Management Committees (BMCs) and Preparation of People's Biodiversity Registers (PBRs) across the country, in pursuance to the Order passed by the Principal Bench of Hon'ble NGT, New Delhi on 09.08.2019 in O. A. 347 of 2016 was convened by National Biodiversity Authority on 17th October, 2019 at 1430 hrs at MoEF&CC under the Chairmanship of Dr. V.B. Mathur. Over 30 representatives of the MoEF&CC and State Biodiversity Boards viz. Arunachal Pradesh, Goa, Gujarat, Himachal Pradesh, Jammu & Kashmir, Kerala, Madhya Pradesh, Manipur, Mizoram, Telangana, Uttar Pradesh and Uttarakhand participated in the meeting.

Dr. V. B. Mathur said that under the provisions of the Biological Diversity Act, 2002 every local body is required to constitute a BMC for the purpose of promoting conservation, sustainable use of resources and documentation of Biological Diversity in the form of People's Biodiversity Register (PBR). He further added that the Hon'ble National Green Tribunal (NGT) has observed that there are considerable gaps in the implementation of the said Act and the Rules in view of the total number of local bodies existing in the country and number of PBRs prepared so far. In this regard the Principal Bench of Hon'ble National Green Tribunal (NGT), New Delhi issued notices to all the States and Union Territories to take necessary steps for enforcement of the Biological Diversity Act, 2002 and Biological Diversity Rules, 2004.

The NGT in its latest Order dated 9th August, 2019 has directed MoEFCC and NBA to ensure compliance with 100% constitution of BMCs and preparation of PBRs by 31st January 2020. The MoEFCC and National Biodiversity Authority have also been directed to hold meetings every month from September 2019 onwards till the above task is completed.

The meeting started with the Chairman, NBA recalling the discussion of the first meeting held on 30th September, 2019 in which *inter-alia* the representatives of SBBs were requested to share the progress made on a monthly basis in pursuance to the Order of NGT. The Chairman, NBA requested Shri AK Goyal, Former Special Secretary, Ministry of Panchayati Raj, Government of India to coordinate the review process with the SBB representatives.

The following is the summary of the review process:

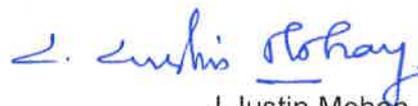
- I. Progress made by the SBBs in constitution of BMCs and in preparation of PBRs was reviewed State-wise. It was reiterated that the SBBs/ PR and Urban Departments need to put in more efforts in completing the targets as per the timelines fixed by the Hon'ble NGT.
- II. The SBB representatives were informed that MoEFCC is in the process of constituting a Monitoring Committee to review the quality of PBRs.
- III. The SBB representatives were requested to forward copies of their draft affidavits to be submitted to the NGT, to NBA within next 15 days i.e. by November 03, 2019.
- IV. The draft affidavit should include number of local bodies in the State (*including the exact numbers from the PR and Urban Departments*), number of BMCs constituted so far, number of BMCs to be constituted by January 31, 2020, number of PBRs prepared so far, numbers in progress and tentative number of PBRs to be prepared by January, 2020. Further, while seeking extension of time, as expressed by some of the SBB, they must provide figures and justifications for the same. The affidavits need to be on behalf of both the local bodies and SBBs.
- V. Regarding constitution of BMCs, it was emphasized that BMCs have to be constituted strictly as per the provisions of BD Act and Rules and State Government Rules wherein resolutions need to be passed by each of the local body after completing the process of electing the chairman and members of the BMC.
- VI. It was also reiterated that PBRs are the documents to be prepared by the BMC with technical and financial help from the State/SBB and the ultimate responsibility of preparation of PBR lies with BMC/local body which need go through the process of validation and adoption by the BMC through passing of a resolution.
- VII. As explained in the first review meeting held on 30th September, 2019, the State Governments may consider making BMCs as Standing Committees of rural and urban local bodies so that they are owned by them like other Standing Committees and these also become eligible for funding under the various schemes being implemented at the local

bodies level including capacity building schemes of the Ministry of Panchayati Raj.

- VIII. The SBBs must prepare self-contained proposals for strengthening the SBBs, building its capacities, capacity building of BMCs and preparation of technically correct PBRs which could also be considered for funding under the proposed National Mission on Biodiversity and Human Well Being (NMBHWP), which will be launched in April, 2020.
- IX. The PBRs could also become part of the databases for the NMBHWP, for which a review of the formats of the PBRs to make them uniform and compatible with the mission objectives including e-PBRs would be required.

The status of establishment of BMCs and preparation of PBRs by the States as on 17th October, 2019 is presented in a matrix (Annexure I)

The meeting ended with a vote of thanks to the Chairman, NBA and the SBB representatives.



J. Justin Mohan

Secretary, National Biodiversity Authority,

Dated : 24/10/2019.

STATE-WISE NUMBER OF BMCs AND PBRs																										
STATES / UT	District Panchayats				Intermediate Panchayats				Village Panchayats				Traditional Panchayats				Urban Local bodies				Overall Total				Percentage achieve	
	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared/in progr	BMCs constituted	PBRs prepared/in progr	
Andhra Pradesh	13	4	0	13	660	660	108	183	13065	6539	106	100	0	0	0	0	110	8	0	0	13848	7211	510	52		
Arunachal Pradesh	25	0	0	0	177	0	0	0	1779	152	64	43	0	0	0	0	19	0	0	0	2000	152	64	8		
Assam	26	18	0	18	191	185	129	56	2199	1443	0	1443	512	40	0	0	99	0	0	0	3027	1686	129	56		
Bihar	38	0	0	0	534	0	0	0	8386	0	0	0	0	0	0	0	145	0	0	0	9103	0	0	0		
Chhattisgarh	27	3	0	0	146	19	0	0	10978	1807	36	0	0	0	0	0	168	34	0	0	11319	1863		17		
Goa	0	0	0	0	0	0	0	0	191	191	17	86	0	0	0	0	14	14	0	0	205	205	17	100		
Gujarat	33	0	0	33	248	3	3	4	14292	7660	1197	616	0	0	0	0	172	3	0	0	14745	7666		52		
Haryana	21	4	0	0	142	117	0	117	6202	5849	0	460	0	0	0	0	87	0	0	126	6452	5970		93		
Himachal Pradesh	12	5	0	4	78	3	0	0	3226	818	6	198	0	0	0	0	61	1	0	1	3370	762	6	23		
Jammu & Kashmir	0	0	0	0	0	0	0	0	4482	0	0	0	0	0	0	0	98	0	0	0	4580					
Jharkhand	24	8	0	0	263	147	0	0	4384	4063	130	400	0	0	0	0	35	13	0	0	4706	4231	130	90		
Karnataka	30	22	0	5	176	161	24		6021	5564	1983	0	0	0	0	0	219	1	0	0	6447	5747	2007	88		
Kerala	14	0	0	0	152	152	57	0	941	941	919	0	0	0	0	0	94	1	0	0	1034	1034	998	100		
Madhya Pradesh	51	51	0	0	313	313	0	150	22812	22812	935	0	0	0	0	0	408	408	0	0	23584					
Maharashtra	34	29	0	0	744	348	0	0	27869	26527	46	0	0	0	0	0	403	73	0	0	29050	26977	51	93		
Manipur	6	0	0	0	0	0	0	0	161	142	0	0	3794	1128	23	30	27	0	0	0	3988	1270	23	32		
Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	6746	474	75	0	12	0	0	0	6758	474	75			
Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	824	546	5	14	23	0	0	0	847	546	5	65		
Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	1238	745	18	20	32	0	0	0	1270	745	18	59		
Odisha	30	0	0	0	314	0	0	0	6801	3707	111	10	0	0	0	0	114	3	0	0	7259	3710	111	51		
Punjab	22	22	11	3	150	99	0	7	13262	35	32	0	0	0	0	0	173	0	0	10	13607	156	43	2		
Rajasthan	33	13	0	0	295	87	0	0	9892	2752	0	0	0	0	0	0	196	0	0	0	10416	2852	0	27		
Sikkim	4	0	0	0	0	0	0	0	185	48	14	16	0	0	0	0	7	0	0	0	196	48	14	24		
Tamil Nadu	31	0	0	0	385	385	0	0	12524	0	0	0	0	0	0	0	666	664	0	0	13606	1049	0	8		
Telangana	32	12	0	0	540	70	0	0	12772	3411	213	86	0	0	0	0	141	6	0	0	13485	3499	213	26		
Tripura	8	0	0	0	52	52	0	8	591	591	0	469	628	0	0	0	20	11	0	0	1299	654		50		
Uttarakhand	13	0	0	0	95	95	60	0	7762	5394	60	121	0	0	0	0	92	13	0	0	7962	5502	120	69		
Uttar Pradesh	75	0	0	0	822	0	0	0	58781	58781	325	0	0	0	0	0	668	0	0	0	60346	58781	325	98		
West Bengal	22	0	0	0	341	337	22	69	3340	1305	366	694	0	0	0	0	132	123	21	13	3835	1765	409	46		
Andaman & Nicobar Island	2	0	0	0	7	0	0	0	70	0	0	0	201	0	0	0	1									
Chandigarh	0	0	0	0	0	0	0	0	12	0	0	0	0	0	0	0	1	0	0	0						
	626	191	11	76	6825	3233	403	594	252980	160532	6560	4742	13943	2933	121	64	4437	1376	21	150	278344	144555	5268	1329		

*** Full information is to be received.

The figures need to be verified by the States and reflected correctly in the affidavits to be filed before the hon'ble NGT



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2342

Date: 8th November, 2019

Dear *Shri Prasad,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Neerabh Kumar Prasad, IAS
Chief Secretary,
Government of Andhra Pradesh,
1st Block, 1st Floor,
A.P Secretariat Office,
Velagapudi – 522 503



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2349

Date: 8th November, 2019

Dear Shri Narush Kumar,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

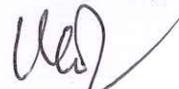
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Naresh Kumar, IAS
Chief Secretary,
Government of Arunachal Pradesh,
Civil Secretariat,
Itanagar – 791 111



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2343

Date: 8th November, 2019

Dear *Shri Alok Kumar,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Alok Kumar, IAS
Chief Secretary,
Government of Assam,
Block- C, 3rd Floor,
Assam Sachivalaya,
Dispur - 781006, Guwahati



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2350

Date: 8th November, 2019

Dear *Chair Deepak Kumar,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Deepak Kumar, IAS
Chief Secretary,
Government of Bihar,
Main Secretariat,
Patna – 800 015



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2344

Date: 8th November, 2019

Dear *Shri Mandal,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri R.P. Mandal, IAS
Chief Secretary,
Government of Chhattisgarh,
Mahanadi Bhawan, Mantralaya,
Naya Raipur – 492 002



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/235/

Date: 8th November, 2019

Dear *Shri Parimal Rai*,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Parimal Rai, IAS
Chief Secretary,
Government of Goa,
Secretariat, Porvrim, Bardez,
Goa - 403 521



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2345

Date: 8th November, 2019

Dear Shri Singh,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Jagdip Narayan Singh,
Chief Secretary,
Government of Gujarat,
1st Block, 5th Floor,
Sachivalaya,
Gandhinagar – 382 010



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2352

Date: 8th November, 2019

Dear *Smt. Keshni Anand,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Smt. Keshni Anand Arora, IAS
Chief Secretary,
Government of Haryana,
4th Floor, Haryana Civil Secretariat,
Sector-1, Chandigarh - 160019



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/ 2346

Date: 8th November, 2019

Dear *Jr. Baldi,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Dr. Shrikant Baldi, IAS
Chief Secretary,
Government of Himachal Pradesh,
H P Secretariat,
Shimla – 171002



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/ 2353

Date: 8th November, 2019

Dear श्री तुवरु,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

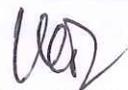
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri D.K. Tiwari, IAS
Chief Secretary,
Government of Jharkhand,
1st Floor, Project Building,
Dhurwa,
Ranchi - 834 004



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2347

Date: 8th November, 2019

Dear Shri Vijay Bhaskar,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri T.M. Vijay Bhaskar, IAS
Chief Secretary,
Government of Karnataka,
Room No. 320, 3rd Floor,
Vidhana Soudha,
Bengaluru -560 001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2354

Date: 8th November, 2019

Dear Shri Tom Jire,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Tom Jose, IAS
Chief Secretary,
Government of Kerala,
Secretariat,
Thiruvananthapuram – 695 001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2355

Date: 8th November, 2019

Dear Shri Mehta,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

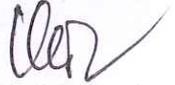
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Ajoy Mehta, IAS
Chief Secretary,
Government of Maharashtra
CS Office Main Building,
Mantralaya, 6th Floor,
Madame Cama Road,
Mumbai – 400032



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2356

Date: 8th November, 2019

Dear *Dr. Suresh Babu,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

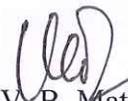
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,


(V. B. Mathur)

Encl: As above

To

Dr. J. Suresh Babu, IAS
Chief Secretary,
Government of Manipur,
South Block, Old Secretariat,
Imphal-795001.



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2362

Date: 8th November, 2019

Dear *Shri Yeshi Tsering,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Yeshi Tsering, IAS
Chief Secretary,
Government of Meghalaya,
Main Secretariat Building,
Rilang Building, Room No. 321,
Meghalaya Secretariat,
Shillong - 793001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/ 2357

Date: 8th November, 2019

Dear *Shri Chuango,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

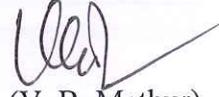
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,


(V. B. Mathur)

Encl: As above

To

Shri Pu Lalnunmawia Chuaungo, IAS
Chief Secretary,
Government of Mizoram
New Secretariat Complex,
Aizwal - 796001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2348

Date: 8th November, 2019

Dear *Shri Mohanty*,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

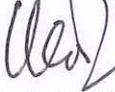
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Sudhi Ranjan Mohanty, IAS
Chief Secretary,
Government of Madhya Pradesh
MP Mantralaya, Vallabh
Bhavan Bhopal - 462004



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2363

Date: 8th November, 2019

Dear Shri Temjen Toy,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Temjen Toy, IAS
Chief Secretary,
Government of Nagaland,
Civil Secretariat,
Kohima - 79 7004



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/ 2358

Date: 8th November, 2019

Dear *Shri Tripathy,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Asit Tripathy, IAS
Chief Secretary,
Government of Odisha,
General Administration Department,
Odisha Secretariat,
Bhubaneswar - 751001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2366

Date: 8th November, 2019

Dear *Shankar Singh*,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Karan A. Singh, IAS
Chief Secretary,
Government of Punjab,
Chandigarh – 160 001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2359

Date: 8th November, 2019

Dear Shri Gupta,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

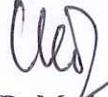
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri D.B. Gupta, IAS
Chief Secretary,
Government of Rajasthan,
Secretariat,
Jaipur – 302005



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/ 2365

Date: 8th November, 2019

Dear *Shri Gupta,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri S.C. Gupta, IAS
Chief Secretary,
Government of Sikkim
New Secretariat,
Gangtok - 737101



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2366

Date: 8th November, 2019

Dear Shri Joshi,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

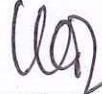
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Shailendra Kumar Joshi, IAS
Chief Secretary,
Government of Telangana,
Block C, 3rd Floor,
Telangana Secretariat,
Khairatabad, Hyderabad,
Telangana.



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2360

Date: 8th November, 2019

Dear श्री Shanmugam,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

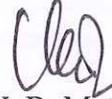
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri K. Shanmugam, IAS
Chief Secretary,
Government of Tamil Nadu,
Secretariat,
Chennai - 600 009



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2369

Date: 8th November, 2019

Dear Sri Venkateswaly,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Usurupati Venkateswarlu, IAS
Chief Secretary,
Government of Tripura,
New Secretariat Complex,
Secretariat-799010, Agartala,
West Tripura



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2361

Date: 8th November, 2019

Dear *Dr. Pandey,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

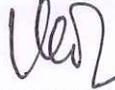
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Dr. Anup Chandra Pandey, IAS
Chief Secretary,
Government of Uttar Pradesh,
1st Floor, Room No. 110,
Lalbahadur Sastri Bhawan,
Uttar Pradesh Secretariat,
Lucknow - 226 001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2367

Date: 8th November, 2019

Dear *Shri Singh,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

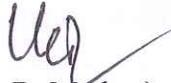
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,


(V. B. Mathur)

Encl: As above

To

Shri Utpal Kumar Singh, IAS
Chief Secretary,
Government of Uttarakhand
4 Subhash Road, Uttarakhand
Secretariat,
Dehradun - 248001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2369

Date: 8th November, 2019

Dear Shri Sinha,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

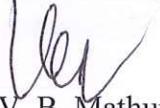
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,


(V. B. Mathur)

Encl: As above

To

Shri Rajiv Sinha, IAS
Chief Secretary,
Government of West Bengal,
Nabanna, 13th Floor, 325,
Sarat Chatterjee Road,
Mandirtala, Shibpur,
Howrah – 711 102

EXHIBIT - II

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, DELHI

(OA No. 347/2016)

SECOND INTERIM REPORT IN COMPLIANCE WITH THE ORDERS OF THE
HON'BLE TRIBUNAL ON 09/082019

I J.Justin Mohan, S/O R.B.Jeevaji, aged 47 years and employed as the Secretary, National Biodiversity Authority, a statutory body functioning under the Ministry of Environment, Forest and Climate Change headquartered in Chennai, do hereby solemnly affirm and state as follows:-

1. I am conversant with the facts of the case and I authorized to file this interim report on behalf of the second respondent.
2. In pursuance to the Order of the Hon'ble National Green Tribunal, Delhi, the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority have conducted the third review meeting of the State Biodiversity Boards on 27/11/2019 and 28/12/2019 at Chennai. The fourth review meeting was held on 19/12/2019 through video-conferencing mode, to monitor the progress in the formation of Biodiversity Management Committees (BMC) for local bodies in the states and the preparation of People's Biodiversity Registers (PBR) by the BMC's. A true copy of the minutes of the review meeting is enclosed as Exhibit I and Exhibit II.
2. The National Biodiversity Authority has also written to the Chief Secretaries of all states on 08/11/2019 to take necessary action to comply with the Orders of the Hon'ble Tribunal to complete the process of BMC formation and PBR preparation within the stipulated time frame as instructed by the Hon'ble Tribunal.
3. The next review meeting is scheduled to be held during January 2020. A report would be submitted to this Hon'ble Tribunal after the review meeting.

All facts stated above are true to the best of my knowledge, information and belief.

Dated this the 31st day of December, 2019


(Deponent)

Minutes of the 3rd Meeting to Review the progress of establishment of Biodiversity Management Committees (BMCs) and Preparation of People's Biodiversity Registers (PBRs) in different States in pursuance of the Order passed by the Principal Bench of the Hon'ble National Green Tribunal, New Delhi in the matter of O. A. 347 of 2016 (I. A. no 471/2019)

The 3rd meeting to review and monitor the constitution of Biodiversity Management Committees (BMCs) and preparation of People's Biodiversity Registers (PBRs) in pursuance to the Order of the Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A. No. 347 of 2016, Chandra Bhal Singh Vs. Union of India & Others, dated 09.08. 2019 was convened by National Biodiversity Authority (NBA) on 27-28th November, 2019 at Chennai under the Chairmanship of Dr. V. B. Mathur. Over 80 representatives including 25 State Biodiversity Boards, experts from biodiversity disciplines and former Secretary from the MoEF&CC and Ministry of PR and RD, Government of India, Additional Chief Secretary, Department of PR & RD, Government of Tamil Nadu and officials of NBA attended the meeting.

As per the Order of the Hon'ble NGT, MoEF&CC and NBA are regularly holding review meetings to monitor the progress in the formation of BMCs and preparation of PBRs in all the local bodies of the states. The 3rd review was a part of the two day Annual Meeting of State SBBs to oversee the functioning of the SBBs in different states and to share their experiences that would benefit other states.

During the meeting, special sessions were allotted for discussion on the status and functioning of BMCs across the country, status and review of the PBRs prepared so far, initiatives taken for a National Portal for Electronic PBR and the roadmap for a network of Electronic-PBR and its plan of implementation as part of the National Biodiversity Mission.

The representatives of the SBBs described various approaches being adopted for completing the BMC formation in their States. Most of the states informed that they would be completing the formation of BMCs before 31st January 2020, the deadline fixed by the Hon'ble NGT. With respect to PBR, majority of the states informed that they would need time till December 2020 to complete all the PBRs so that all the biological resources found in all seasons could be documented. Financial constraints and identification of resource persons to document the biological resources were the other challenges highlighted by the SBBs.

At the end of the meeting, the following decisions were taken:-

1. Till date, 1, 87,143 BMCs have been constituted. SBBs shall ensure that all the BMCs shall be completed in the remaining local bodies i.e. at the Panchayat level, Block level and District level on or before 31st January 2019. SBBs shall appraise the concerned Chief Secretary about the progress made till date and take their help to complete the process of BMC formation at the earliest with the assistance of the Rural Development / Panchayat Raj Department of the State.
2. Till date, 10,559 PBRs have been documented. SBBs shall apprise the Chief Secretary of the State and take their help to formulate a strategy to commence the process of PBR preparation at the earliest. The assistance of line departments like the Agriculture Department, Forest Department, Fisheries Department, Animal Husbandry Department, Water Resources Department, Panchayat Department, Agriculture Universities, Educational Institutions, NGOs may be taken to assist the BMC to prepare the PBR for their jurisdiction. SBBs are advised to coordinate with the Rural Development and Panchayat Raj Department to commence the preparation of PBRs immediately and complete it at the earliest.
3. The SBBs shall provide their constraints, if any in the formation of BMCs by 15/12/2019 so that the MoEF&CC and NBA can take up these issues directly with the State Government.
4. SBBs shall hire interns wherever required to support in the preparation of PBRs.
5. A WhatsApp group shall be formed with all the Chairman's and Member Secretaries of SBBs and NBA besides the senior officers of the MoEF&CC to review the progress the BMC formation and PBR preparation on a regular basis, share their experiences and challenges for taking appropriate action.
6. As decided in the first meeting held on 30th September 2019, SBBs may request the Chief Secretaries to form a three or two tier mechanism to be chaired by Chief Secretary / Secretary in charge of Rural Development and Panchayat Department / District Collector and comprising of officers from line departments for better coordination to complete the task of BMC formation and PBR preparation at the earliest.
7. SBBs may also appraise their Chief Secretaries on the feasibility of making BMCs as Standing Committees of the local bodies as decided in the first review meeting.
8. A copy of the draft affidavits to be filed by the state governments before the Hon'ble NGT shall be sent to NBA.

9. NBA has already written a letter to the Chief Secretaries of all the states on 8th November 2019 highlighting the need to comply with the Order of the Hon'ble NGT and the importance of complying with the Order to protect our precious biological resources. Another gentle reminder would be sent to the Chief Secretaries by NBA to complete the formation of BMCs and PBRs at the earliest.

The status of formation of BMCs and preparation of PBRs by the States as on 28th November, 2019 is enclosed as Annexure A and the list of participants is enclosed as Annexure B.

The meeting ended with a decision to have the next review on 19th December 2019 through video conferencing.



J. Justin Mohan,

Secretary, National Biodiversity Authority,

Dated: 11/12/2019

The State wise statistical report of BMCs constituted and PBRs documented are enclosed as Annexure A. The list of participants is enclosed as Annexure B.

STATE-WISE NUMBER OF BMCs AND PBRs (as on 28.11.2019)

STATES / UT	District Panchayats			Intermediate Panchayats			Village Panchayats			Traditional Panchayats			Urban Local bodies			Overall Total			Percentage achievement			
	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	BMCs constituted	PBRs prepared	
Andhra Pradesh	13	4	0	13	660	660	0	660	13065	6539	107	183	0	0	0	110	8	0	13848	7211	107	52
Arunachal Pradesh	25	0	0	0	177	0	0	0	1779	159	75	32	0	0	0	19	0	0	2000	159	75	8
Assam	26	26	0	26	191	185	150	0	2199	2197	301	0	512	0	8	99	101	0	3027	2509	459	83
Bihar	38	0	0	0	534	0	0	0	8386	0	0	0	0	0	0	145	0	0	9103	0	0	0
Chhattisgarh	27	14	0	0	146	62	0	0	10978	8076	48	788	0	0	0	168	168	0	11319	8320	48	74
Goa	0	0	0	0	0	0	0	0	191	191	183	0	0	0	0	14	14	0	205	205	183	100
Gujarat	33	0	0	0	248	3	2	0	14292	7660	1340	0	0	0	0	172	4	0	14745	7667	1342	52
Haryana	22	13	0	0	126	126	0	126	6208	6015	0	0	0	0	0	86	0	0	6442	6154	0	96
Himachal Pradesh	12	5	4	0	78	3	0	0	3226	861	206	0	0	0	0	61	1	1	3377	870	211	26
Jammu & Kashmir	0	0	0	0	0	0	0	0	4482	0	0	0	0	0	0	98	0	0	4580	0	0	0
Jharkhand	24	8	0	0	263	167	0	0	4384	4148	397	0	0	0	0	35	15	0	4706	4338	397	92
Karnataka	30	29	5	0	176	173	24	0	6021	5869	1994	0	0	0	0	219	30	0	6446	6101	2023	95
Kerala	14	0	0	0	152	0	0	0	941	941	934	0	0	0	0	94	93	87	1201	1034	1021	86
Madhya Pradesh	51	51	0	0	313	313	0	150	22812	22812	935	0	0	0	0	408	408	0	23584	23584	935	100
Maharashtra	34	30	1	0	351	278	0	0	27871	27430	433	0	0	0	0	403	233	1	28659	27971	435	98
Manipur	6	0	0	0	0	0	0	0	161	142	0	0	3794	1128	37	27	0	0	3988	1270	37	32
Meghalaya	0	0	0	0	0	0	0	0	0	1713	45	64	6746	0	0	12	0	0	6758	1713	45	25
Mizoram	0	0	0	0	0	0	0	2	0	555	5	12	905	0	0	23	0	0	928	555	5	60
Nagaland	11	11	0	0	0	74	0	0	1238	746	18	20	0	0	0	32	0	0	1281	831	18	65
Odisha	30	0	0	0	314	0	0	0	6801	3700	111	0	0	0	0	114	0	0	7259	3700	111	51
Punjab	22	22	11	3	150	107	0	7	13262	35	32	0	0	0	0	173	0	0	13607	164	43	1
Rajasthan	33	33	0	0	295	279	0	0	9892	9505	0	0	0	0	0	196	0	0	10416	9817	0	94
Sikkim	4	0	0	0	0	0	0	0	185	48	27	0	0	0	0	7	0	0	196	48	27	24
Tamil Nadu	37	0	0	0	385	385	0	0	12524	0	0	0	0	0	0	664	664	0	13610	1049	0	8
Telangana	32	28	0	0	540	481	0	0	12772	4157	213	0	0	0	0	141	6	0	13485	4672	213	35
Tripura	8	4	0	0	53	53	12	0	591	1162	469	0	628	0	0	20	13	0	1300	1232	481	95
Uttarakhand	13	0	0	0	95	95	6	0	7762	4773	1604	0	0	0	0	92	13	0	7962	4881	1610	61
Uttar Pradesh	75	1	1	0	822	0	0	0	58781	58781	324	0	0	0	0	668	0	0	60346	58782	325	97
West Bengal	22	12	0	0	341	338	22	0	3340	1838	366	0	0	0	0	132	118	20	3835	2306	408	60
TOTAL	642	291	22	42	6410	3782	216	945	254144	180053	10167	1099	12585	1128	45	4432	1889	109	278213	187143	10559	67

Due to periodic revision by the concerned Ministry, the total figures of the existing Local Self Govts at different levels may vary.

Annex B: List of Participants in 14th National Meeting of State Biodiversity Boards

STATE BIODIVERSITY BOARDS			
S. No	State	Name	Designation
1	Andhra Pradesh	Dr. K. Thulsi Rao,	Director R&E
2	Arunachal Pradesh	Shri D.Riba, IFS	Member Secretary
3	Assam	Shri A. K. Johari, IFS	Member Secretary & PCCF
4	Chhattisgarh	Shri Pankaj Rajput	District Conservator of Forests
5	Goa	Shri Pradeep Sarmokadam	Member Secretary
6	Gujarat	A. E. Samuel, IFS	Member Secretary
7	Haryana	Shri Gulshan Ahuja, IFS	Chairman
8	Himachal Pradesh	Sh. Sunny Sharma	Joint Member Secretary
9	Jharkhand	Shailja Singh, IFS	Member Secretary
10	Karnataka	Sri. Anantha Hegde Ashisara	Chairman
11		Mr. Virendra Singh, IFS,	Member Secretary
12	Kerala	Dr. V. Balakrishnan	Member Secretary
13	Madhya Pradesh	Shri R. Sreenivasa Murthy, IFS	Member Secretary
14		Shri Bharat Bhushan Kathal	Technical Expert (Legal)
15		Ms. Princy Varghese	Technical Expert (Legal)
16		Shri Muazzam Hussain	Technical Expert (PBR)
17	Manipur	Mr. Shital Meetei	Administrative Officer
18	Meghalaya	Dr. Sankhadipta Dey	Taxonomist
19	Mizoram	Dr. Lalneihpuia Chhakchhuak	Technical Associate
20	Nagaland	Shri Satya Prakash Tripathi	Chairman
21	Odisha	Dr. Shubhransu Nayak	Project Coordinator
22	Punjab	Mr. Gagandeep Singh,	Technical Officer
23	Rajasthan	Shri. G. V. Reddy, IFS	Chairman
24	Sikkim	Dr. Manjunatha Donappa, IFS	Member Secretary
25	Tamil Nadu	Shri. T. V. Manjunatha IFS	Member Secretary
26	Telangana	Sri. Kalicharan S. Khartade, IAS,	Member Secretary
27	Uttarakhand	Shri S.S. Rasaily, IFS	Member Secretary

S. No	State	Name	Designation
28	Uttar Pradesh	Dr. Somesh Gupta	Technical Officer
29	West Bengal	Shri Sidhartha Roy, IFS	Member Secretary
UNION TERRITORY			
30	Lakshadweep	Shri A.C. Abdul Jabbar,	Range Forest Officer, Dept of Forests
31	Delhi	Sh. Prabhat Tyagi, IFS	CCF & CWLW
32	Puducherry	Ms. Vanjulavalli	Dy. Conservator of Forest,
SPECIAL INVITEE LIST			
33		Shri Hans Raj Verma,	Addl. Chief Secretary, Dept of PR & RD, Govt. of Tamil Nadu
34		Dr.V. Rajagopalan	Former Secretary, MoEF&CC
35		Shri A.K. Goyal,	Former Spl Secretary, Ministry of Panchayati Raj, GoI
36		Dr. Amarjeet Ahuja	Former Secretary, MoEF&CC, GoI
37		Dr. A.K. Gupta	Former PCCF and HoFF, Wildlife Institute of India, Dehradun
38		Cdr L. R. Prakash, (Retd.),	Sr. Director and Head, C-DAC, Chennai
39		Dr. R.S. Rana,	Chairman, Bio-Link
40		Dr. Kailash Chandra	Director, Zoological Survey of India
41		Dr. Rakesh Shah	Former Chairman (USBB), Vice Chancellor, Himalaya University, Dehradun.
42		Sh. M.U. Sharief	Scientist, Botanical Survey of India
43		Dr. Rajeev K Srivastava	Former PCCF, Tamil Nadu
44		Dr. S. S. Negi	Vice Chairman, Rural Development and Migration Commission
45		Ms. Shalini Bhutani	National Consultant, Agrobiodiversity, Law and Policy, FAO of UN, India
46		Dr. K.A. Subramanian	Scientist - E, Zoological Survey of India
47		Shri Ishwar Poojar	UNEP-GEF and MoEF&CC Project
48		Dr. J. Soundrapandi	Programme Manager, ASEAN Project
49		Shri Mithilesh D Kandalkar	GIZ-ABS Partnership Project
50		Dr. Geetha Nayak,	GIZ-ABS Partnership Project
51		Dr. Aeshita Mukherjee	GIZ-ABS Partnership Project

Minutes of the 4th Meeting held on 19.12.2019 to review the progress of establishment of Biodiversity Management Committees (BMCs) and preparation of People's Biodiversity Registers (PBRs) in pursuance of the Order passed by the Principal Bench of the Hon'ble National Green Tribunal, New Delhi in the matter of O. A. 347 of 2016 (I. A. no 471/2019)

The 4th Meeting to review and monitor the constitution of Biodiversity Management Committees (BMCs) and preparation of People's Biodiversity Registers (PBRs) in pursuance to the Order of the Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A. No. 347 of 2016 dated 09.08.2019 was convened by National Biodiversity Authority (NBA) and the Ministry of Environment, Forest & Climate Change (MoEFCC) on 19th December, 2019 at Chennai under the Chairmanship of Dr. V. B. Mathur.

The review was conducted through video conferencing (VC) hosted and coordinated by National Informatics Centre (NIC). Over 70 representatives including 24 State Biodiversity Boards, 3 Union Territories (UTs), officials from MoEFCC and NBA participated in the meeting. The following Agenda were discussed during the meeting: -

- I. Progress in the setting up of BMCs and preparation of PBRs.
- II. Coordination with Line Departments / Administrative Councils like Rural Development & Panchayat Raj Department, Urban Development, Tribal Welfare, Autonomous Hill Councils etc.
- III. Tentative timeline for completion of PBRs in the States.
- IV. Proposals for Utilization of Grants allocated under SC sub-plan (establishing BMCs and preparation of PBRs in SC dominated areas)

As per the Order of the Hon'ble NGT, MoEFCC and NBA have been regularly holding review meetings to monitor the progress in the formation of BMCs and preparation of PBRs at all the local bodies of the states. During the Video Conferencing, States and UTs informed the progress made in the formation of BMCs and preparation of PBRs and also the state specific constraints. The representatives of the SBBs described various approaches being adopted for completing the BMC formation in their States.

Most of the states informed that the task of formation of BMCs will be completed on or before 31st January 2020, the deadline fixed by the Hon'ble NGT. With respect to PBR, majority

of the states expressed the need for more time to document all the biological resources in the local bodies. The SBBs reiterated that for the PBRs, multi season data was required, which would take more time. The SBBs of Chhattisgarh and Sikkim informed that they were receiving financial assistance from CAMPA fund, for BMC formation and PBR preparation.

The video conference concluded with the following decisions:-

- I. Till date, 2,19,512 BMCs have been constituted. In addition, the Union Territory of Jammu & Kashmir has informed constitution of 2156 BMCs at the Village Panchayats and Urban Bodies. SBBs would ensure that all the BMCs shall be completed in the remaining local bodies i.e. at the Panchayat level, Block level and District level on or before 31st January 2020.
- II. Till date, 13,732 PBRs have been documented. SBBs shall formulate a strategy to commence and expedite the preparation of remaining PBRs at the earliest.
- III. The States need to apprise NGT about the scientific process involved in developing a PBR for which adequate time was needed to complete the process.
- IV. A Monitoring Committee to assess the quality of PBRs is being constituted by MoEFCC.
- V. The States may look for possible resources under various Central and State level schemes and funds under Corporate Social Responsibility to meet the requirements for establishment of BMCs and preparation of PBRs.
- VI. NBA would consider financial support to the recently constituted Bihar SBB for expeditious preparation of PBR in the state based on request.
- VII. States were requested to avail the financial opportunities under Compensatory Afforestation Fund Management and Planning Authority (CAMPA) to facilitate preparation of PBRs. NBA would recommend to MoEFCC for issuance of advisories to all the State Governments for sanctioning financial grants from the CAMPA fund.
- VIII. States were advised to utilize the recently allocated budget under the Schedule Caste (SC) - Sub plan by Ministry of Environment, Forest and Climate Change. NBA has already invited proposals from 8 States, which have districts and blocks with more than 40% of SC population. Rest of the States were also

requested to identify such areas which have SC dominated population and expedite formation of BMCs and preparation of PBR under the plan.

- IX. The official notification concerning the delegation of power of NBA to the Union Territories would be issued soon.

The status of formation of BMCs and preparation of PBRs by the States as on 19th December, 2019 is enclosed as Annexure A and the list of participants is enclosed as Annexure B.


J. Justin Mohan,
Secretary, NBA,
24/12/2019.

STATE-WISE NUMBER OF BMCs AND PBRs (as on 19.12.2019)

STATES / UT	District Panchayats				Intermediate Panchayats				Village Panchayats				Traditional Panchayats				Urban Local bodies				Overall Total		
	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared				
Andhra Pradesh	13	4	0	13	660	660	0	660	13065	6559	107	183	0	0	0	110	8	0	0	13848	7231	107	
Arunachal Pradesh	25	0	0	0	177	0	0	0	1779	166	77	32	0	0	0	19	0	0	2000	166	77		
Assam	26	26	5	21	185	185	154	0	2197	2188	1071	0	40	40	8	101	101	0	2549	2540	1238		
Bihar	38	0	0	0	534	0	0	0	8386	0	0	0	0	0	0	145	0	0	9103	0	0		
Chhattisgarh	27	20	0	0	146	118	0	0	10978	10567	48	819	0	0	0	168	168	0	11319	10873	48		
Goa	0	0	0	0	0	0	0	0	191	191	183	0	0	0	0	14	14	0	205	205	183		
Gujarat	33	0	0	0	248	8	2	0	14292	7686	1340	0	0	0	0	170	4	0	14743	7698	1342		
Haryana	22	20	0	20	126	126	0	126	6207	6185	0	0	0	0	0	86	27	0	6441	6358	0		
Himachal Pradesh	12	12	4	0	78	76	0	0	3226	3226	206	0	0	0	0	61	35	1	3377	3349	211		
Jharkhand	24	8	0	0	263	167	0	0	4350	4112	397	0	0	0	0	52	15	0	4689	4302	483		
Karnataka	30	30	0	5	176	174	24	0	6021	5905	2011	860	0	0	0	280	43	0	6507	6152	2035		
Kerala	14	0	0	0	152	3	0	0	941	941	934	0	0	0	0	93	93	0	1200	1037	1034		
Madhya Pradesh	52	22	0	0	313	202	0	150	22866	17171	935	0	0	0	0	386	0	0	23617	17171	935		
Maharashtra	34	33	1	0	351	317	0	0	27876	27873	433	0	0	0	0	393	315	1	28554	28338	435		
Manipur	12	11	0	12	0	0	0	0	2243	1181	37	181	0	0	0	27	27	0	2282	1219	37		
Meghalaya	0	0	0	0	0	0	0	0	0	1713	45	64	6746	0	0	12	0	0	6758	1713	45		
Mizoram	0	0	0	0	0	0	0	2	0	0	0	12	907	640	0	83	0	0	990	640	5		
Nagaland	11	0	0	0	74	0	0	0	1238	827	18	20	0	0	0	32	0	0	1355	827	18		
Odisha	30	0	0	0	314	0	0	0	6798	5546	111	70	0	0	0	114	46	0	7256	5592	111		
Punjab	22	22	11	3	150	130	0	7	13260	9863	32	0	0	0	0	173	0	0	13605	10015	43		
Rajasthan	33	33	0	0	295	289	0	0	9892	9768	0	0	0	0	0	193	42	0	10413	10132	0		
Sikkim	4	0	0	0	0	0	0	0	185	110	62	0	0	0	0	7	4	0	196	114	62		
Tamil Nadu	37	0	0	0	385	385	0	0	12524	0	0	0	0	0	0	664	664	0	13610	1049	0		
Telangana	32	28	0	0	540	481	0	0	12735	9123	213	0	0	0	0	133	2	0	13440	9634	213		
Tripura	8	7	0	0	58	54	13	45	581	581	469	0	597	595	0	20	14	0	1264	1251	482		
Uttarakhand	13	6	13	0	99	95	68	27	7791	6073	3159	3500	0	0	0	92	75	0	7995	6249	3240		
Uttar Pradesh	75	1	1	0	822	0	0	0	58781	58781	324	0	0	0	0	668	0	0	60346	58782	917		
West Bengal	22	14	0	14	341	339	24	168	3342	2482	386	1574	0	0	0	126	122	21	3831	2957	431		
TOTAL	649	297	35	88	6487	3809	285	1185	251745	198818	12598	7315	8290	1275	8	4422	1819	116	271593	205794	13732		

ANNEXURE B

THE LIST OF ATTENDEES

STATE BIODIVERSITY BOARDS			
S. No	State	Name	Designation
1	Andhra Pradesh	Dr.B M K Reddy	Chairman
2	Arunachal Pradesh	Mr. Tapen Siga	Chairman
3		Shri D.Riba,IFS	Member Secretary
4		Dr. Bamin Yakang	Research Officer
5		Shri A. K. Johari, IFS	Member Secretary
6	Assam		One representative of SBB
7	Bihar	Dr. Devendra Kumar Shukla	Chairman
8			One representative of SBB
9			One representative of SBB
10	Chhattisgarh	Mr. Sameer	Forest Range Officer
11			One representative of SBB
12	Gujarat	Shri A. E. Samuel, IFS,	Member Secretary
13		Dr. Hetal Parekh	Expert Zoologist
14		Dr. Monali Chowhan	Research Assistant
15		Mr. Vivek	Botanist
16		Mr. Raksha	Technical Asst
17	Haryana	Shri Gulshan Ahuja, IFS	Chairman
18		Shri Jagadish Chander, IFS	Member Secretary
19		Shri Malkit Singh	Scientific Officer
20	Himachal Pradesh	Dr.Subhra Banerjee	Sr. Scientific Officer
21		Dr. M.L. Thakur	One representative of SBB
22		Dr. Pankaj Sharma	Sr. Scientific Professional
23	Jharkhand	Shri Lal Ratnakar Singh, IFS	Chairman
24		Ms. Shailja Singh, IFS	Member Secretary
25		Mr. Manish Kumar	Accounts Officer
26	Karnataka	Shri Virendra Singh, IFS,	Member Secretary
27			Technical Asst.
28	Kerala	Dr.V.Balakrishnan	Member Secretary
29		Dr. Preetha	
30		Dr. Mitra	
31		Dr. Sudish	
32	Maharashtra	Dr. Vilas Bardekar, IFS	Chairman
33		Shri Jeet Singh, IFS	Member Secretary

34		Ms. Kalpana	DFO
35	Manipur	Shri D.J. Anand	Member Secretary
36		Shri Shital Meetei	Administrative Officer
37	Mizoram	Shri Liandawla, IFS	Member Secretary
38		Dr. Lalneihpuia Chhakchhuak	Technical Associate
39			One representative of SBB
40	Nagaland	Ms. Savinuo Kikhi	Forest Range Officer
41		Mr. Neizokhotuo Belho	Technical Executive
42	Odisha	Shri Maloth Mohan, IFS	Chairman
43		Dr. Pratap Chandra Panda	Member Secretary
44		Dr. Shubhransu Nayak	Project Coordinator
45			One representative of SBB
46	Punjab	Dr. Jatinder Kaur Arora	Member Secretary
47		Shri Gurharminder Singh	Sr. Scientific Officer
48		Mr. Gagandeep Singh	Technical Officer
49	Rajasthan	Shri. G. V. Reddy, IFS	Chairman
50		Shri Uma Ram Choudhary, IFS	Member Secretary
51	Sikkim	Mr. Manjunatha Donappa	Member Secretary
52			Director, Panchayati Raj
53			District Forest Officer
54	Tamil Nadu	Mr. Ravi Kumar	Section Office Superintendent
55		Mr. Syed Rifan	Assistant
56	Telangana	Dr. Shilpi Sharma	Project Coordinator
57	Tripura	Dr. D.K. Sharma, IFS	Member Secretary
58		Mr. Biprajith Roy	Representative of SBB
59	Uttarakhand	Shri S.S.Rasaily, IFS	Member Secretary
60		Mr. Dhananjay Prasad	Dy. Director
61	West Bengal	Dr. Asok Kanti Sanyal	Chairman
62		Shri Sidhartha Roy	Member Secretary
UNION TERRITORY			
63	Andaman	Dr. Trinadh Kumar	Conservator of Forest
64			One representative
65	Delhi	Dr. Jayachandran	DCF (HQ)
66	J&K	Shri Om Prakash Sharma, IFS	
67		Sh. Mohammed Rafi	Director, Panchayati Raj
68			Addl. Secretary, Urban & Rural Devlpt.
69		Mr. Praveen Raghav	Secretary, Technical
70		Mr. Tahir	Joint Director, WL

MoEF&CC			
71		Mr. Sujit Bajpayee	Jt. Secretary
72		Mr. Tarun Kathula	Director (CS- III)
NATIONAL BIODIVERSITY AUTHORITY			
73		Dr. V. B. Mathur,	Chairman
74		Dr. K.P. Raghuram	Technical Officer (BS)
75		Dr. Sangita Mitra	Sr. Consultant - SBB & BMC
76		Ms. Sheeba. G.S.	Stenographer C
77		Ms. Jancy.K.P	Ex. Grade I
78		Mr. Singaram	System Administrator

EXHIBIT - III

STATE-WISE NUMBER OF BMCs AND PBRs (as on 31.01.2020)

STATES / UT	District Panchayats				Intermediate Panchayats				Village Panchayats				Traditional Panchayats				Urban Local bodies				Overall Total		
	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared	PBRs in progress	Total local bodies	BMCs constituted	PBRs prepared
Andhra Pradesh	13	4	0	13	660	660	203	660	13065	6559	107	183	0	0	0	0	110	8	0	0	13848	7231	310
Arunachal Pradesh	25	13	0	0	0	0	0	0	1779	1522	80	32	0	0	0	0	2	2	0	0	1806	1537	80
Assam	26	26	25	1	185	185	175	10	2197	2197	2197	0	40	40	39	1	101	101	53	43	2549	2549	2489
Bihar	38	16	0	9	534	200	0	135	8386	5495	0	4203	0	0	0	0	142	126	0	80	9100	5837	0
Chhattisgarh	27	25	0	0	146	140	0	0	10963	10959	72	865	0	0	0	0	165	165	0	0	11301	11289	72
Goa	0	0	0	0	0	0	0	0	191	191	184	7	0	0	0	0	14	14	14	6	205	205	198
Gujarat	33	0	0	0	248	9	2	4	13996	9370	1380	0	0	0	0	0	167	4	0	0	14444	9383	1382
Haryana	22	22	0	22	126	126	126	0	6204	6202	0	1650	0	0	0	0	86	44	0	44	6438	6394	126
Himachal Pradesh	12	12	0	4	78	78	0	0	3226	3226	109	0	0	0	0	0	54	54	1	0	3370	3370	110
Jharkhand	24	10	0	0	263	187	0	0	4350	4193	632	0	0	0	0	0	52	21	0	0	4689	4411	632
Karnataka	30	30	0	7	176	176	24	6	6020	6015	2069	834	0	0	0	0	280	279	0	0	6506	6500	2093
Kerala	14	14	0	0	152	152	0	0	941	941	934	0	0	0	0	0	93	93	93	0	1200	1200	1034
Madhya Pradesh	52	47	0	0	313	293	0	150	22866	19012	935	0	0	0	0	0	386	0	3	0	23617	19352	938
Maharashtra	34	34	3	31	351	351	16	335	27876	27876	14496	13380	0	0	0	0	393	393	318	75	28654	28654	14833
Manipur	12	12	0	12	0	0	0	0	2243	1305	37	181	0	0	0	0	27	27	0	6	2282	1344	37
Meghalaya	0	0	0	0	0	0	0	0	6459	3274	78	0	0	0	0	0	12	0	0	0	6471	3274	78
Mizoram	0	0	0	0	0	0	0	2	0	0	0	12	824	796	0	12	83	59	0	0	907	855	5
Nagaland	11	0	0	0	74	0	0	0	1238	953	18	83	0	0	0	0	32	0	0	0	1281	953	18
Odisha	30	1	0	30	314	0	0	0	6798	6591	111	70	0	0	0	0	114	114	0	0	7256	6706	111
Punjab	22	22	11	11	150	150	15	135	13252	13193	1469	11783	0	0	0	0	167	44	0	167	13591	13409	1495
Rajasthan	33	33	0	0	295	289	0	0	9885	9768	0	0	0	0	0	0	193	193	0	0	10406	10283	0
Sikkim	4	4	0	0	0	0	0	0	185	185	30	0	0	0	0	0	7	7	0	0	196	196	30
Tamil Nadu	37	31	0	31	385	385	385	0	12524	12524	0	12524	0	0	0	0	664	664	664	0	13610	13604	1049
Telangana	32	32	0	0	539	537	0	0	12750	12744	213	0	0	0	0	0	133	6	0	0	13454	13319	213
Tripura	8	8	0	8	58	58	13	45	591	591	230	361	587	587	239	348	20	20	0	20	1264	1264	482
Uttarakhand	13	13	13	0	95	95	95	0	7791	7259	7117	580	0	0	0	0	92	92	92	0	7991	7459	7317
Uttar Pradesh	75	0	0	0	822	0	0	0	58755	58755	58755	0	0	0	0	0	652	652	652	0	60304	59407	59407
West Bengal	22	20	0	20	342	342	29	313	3344	3027	663	2364	0	0	0	0	125	125	21	104	3833	3514	713
TOTAL	649	429	52	199	6306	4413	1083	1795	257875	233927	91916	49112	1451	1423	278	361	4366	3307	1911	545	270573	243499	95252
Union Territory																							
Jammu & Kashmir	20	0	0	0	285	0	0	0	4290	4290	0	0	0	0	0	0	78	71	0	0	4673	4361	0
Lakshadweep									10	10											10	10	

EXHIBIT - IV



National Biodiversity Authority

राष्ट्रीय जैव विविधता प्राधिकरण

(A Statutory body of Ministry of Environment, Forest and Climate Change, Government of India)



+91 44 2254 2777 / 1075
+91 44 2254 1200
www.nbaindia.org

5th Floor, CSIR Road, TICEL Bio Park,
Taramani, Chennai - 600 113, Tamil Nadu, India.

5 वां तल, सीएसआईआर रोड, टाइसल बायो पार्क,
तरमणि, चेन्नई - 600113 तमिल नाडु, भारत.

No. NBA/15/30/2019/SBB/NGT

Dated 20.01.2020

OFFICE MEMORANDUM

- Sub:** Constitution of Monitoring Committee for overseeing the quality of People's Biodiversity Registers (PBRs) by evolving a suitable mechanism – regarding
- Ref:** Office Memorandum No. C-12027/6/2016-CS III dated 15/01/2020 of the Ministry of Environment, Forest & Climate Change, CS-III (Biodiversity) Division.

Section 41(1) of the Biological Diversity Act, 2002 states that, "Every local body shall constitute a Biodiversity Management Committee within its area for the purpose of promoting conservation, sustainable use and documentation of biological diversity including preservation of habitats, conservation of land races, folk varieties and cultivars, domesticated stocks and breeds of animals and microorganisms and chronicling of knowledge relating to biological diversity."

2. As per Rule 22(6) of the Biological Diversity Rules, 2004, the main function of the Biodiversity Management Committee is to prepare People's Biodiversity Register in consultation with local people. The Register shall contain comprehensive information on availability and knowledge of local biological resources, their medicinal or any other use or any other traditional knowledge associated with them. The People's Biodiversity Registers shall be maintained and validated by the Bio-diversity Management Committee.

3. People's Biodiversity Registers (PBRs) are statutory technical documents that capture all the details of biological resources and associated knowledge available in the jurisdiction of the local body. Any person or entity accessing these biological resources or associated knowledge for research / bio-survey / bio-utilization / commercial utilization, are under obligation to share a portion of their benefit to the local communities to help in the conservation and sustainable availability of these resources.

4. Preparation of PBRs require technical expertise at various stages. Compiling and collating the biological resources requires a comprehensive understanding of the subject matter. Therefore, a general awareness is required amongst local bodies for decision making in the use of biological resources available in their jurisdiction.

5. The Principal Bench of the Hon'ble National Green Tribunal vide Order dated 9th August 2019 in OA No. 347 of 2016 had issued instructions to constitute a monitoring Committee to oversee the quality of PBRs on sample basis by evolving a suitable mechanism.

6. Ministry of Environment, Forest and Climate Change vide Office Memorandum referred above, has constituted two Committees which will monitor the quality of PBRs.

7. The Committees would be as follows:-

A. Monitoring Committee – I for States / Union Territories – Andhra Pradesh, Chhattisgarh, Maharashtra, Gujarat, Telangana, Karnataka, Kerala, Tamil Nadu, Madhya Pradesh, Odisha, Goa, Andaman and Nicobar, Dadra and Nagar Haveli, Diu and Daman, Lakshadweep and Puducherry is as below:

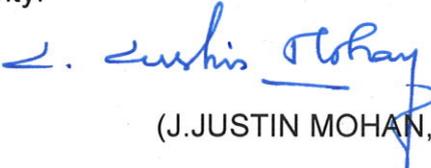
S.No.	Name	Designation / Organisation	Chairperson / Members
1	Dr. S.K. Khanduri	Ex-PCCF, Kerala	Chairperson
2	Dr. Joseph Bagyaraj	Microbiologist and Honorary Scientist	Member
3	Dr.Oomen V Oomen	Ex -Chairman, SBB, Kerala	Member
4	Dr. D. Narasimhan	Retd. Professor, Madras Christian College	Member
5	Dr. Ramakrishna	Ex-Director, ZSI	Member
6	Dr. V.G. Malathi	Ex-Principal Scientist, ICAR	Member

B. Monitoring Committee – II for States / Union Territories – Arunachal Pradesh, Assam, Bihar, Himachal Pradesh, Jharkhand, Haryana, Manipur, Mizoram, Meghalaya, Nagaland, Punjab, Rajasthan, Sikkim, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, Chandigarh, Delhi, Jammu and Kashmir and Ladakh is as below:

S.No.	Name	Designation / Organisation	Chairperson / Members
1	Dr.R.B.S. Rawat	Ex-PCCF, Uttarakhand	Chairperson
2	Dr. A.K. Gupta	Ex- PCCF, Tripura	Member
3	Shri R.R. Shukla	Ex-PCCF, Kerala	Member
4	Shri Arakkal Ashraf	Ex-PCCF and Ex Member Secretary, Maharashtra SBB	Member
5	Dr. P.K. Singh	Principal Scientist, National Bureau of Animal Genetic Resources	Member
6	Dr.M. Sanjappa	Ex-Director, BSI	Member
7	Dr.NeelimaJerath	Ex-Member Secretary, Punjab SBB & DG, Science City, Kapurthala	Member

8. The Secretary, NBA would serve as Member Secretary for both the committees.

9. The Monitoring Committees would have the following terms of reference:
- i. To oversee the quality of PBRs on sample basis by evolving a suitable mechanism;
 - ii. To interact with relevant stakeholders who are involved in the preparation of PBRs or as it deems fit;
 - iii. To submit report to NBA every three months. The first report is to be submitted on or before 31st March 2020;
10. The tenure of the Committee shall be for a period of two years from the date of its constitution. The NBA may amend the TORs, if required.
11. The guidelines for the Committee shall be as referred to in Annexure I.
12. This issues with the approval of the competent authority.



(J.JUSTIN MOHAN, IFS)

Secretary, National Biodiversity Authority.

To

1. All Members of the Committee (as per Annexure II)
2. All Chairman's of State Biodiversity Boards
3. All Member Secretaries of State Biodiversity Boards
4. Private Secretary to Chairman, NBA
5. Administrative Officer, NBA
6. Accounts Officer, NBA
7. Guard File

ANNEXURE – I

GUIDELINES

The following guidelines are issued for proper conduct of the meeting to achieve the expected outcomes.

1. Committees are being constituted mainly to advise NBA on technical, techno-legal, administrative, scientific, statutory and miscellaneous matters. The role of the Committee is more or less similar to that of '*Amicus Curiae*' in the Court of Law.
2. Chairman/Member Secretary of the Committee are empowered to invite/seek opinion of experts/special invitees, academicians and others as they deem fit.
3. The Chairman and members are requested to kindly make it convenient to attend the meeting at the fixed venue and time. The NBA / State Biodiversity Board (SBB) will arrange transport from Airport / Railway station / bus stand to and from the venue of the meeting.
4. The travel of cost by Air (Air India - economy class) / train (AC-II Tier) / road mileage etc., incurred by the Chairman and the members / invitees will be reimbursed on production of the tickets / boarding pass along with bills in the prescribed format provided by NBA/SBB. The lodging and boarding will be provided by the NBA/SBB.
5. As per the directions issued by the Ministry of Finance vide O.M. no. No.19024/2212017-E. IV, dated 19th July, 2017, the Members are required to purchase the ticket from three authorized travel agents viz. M/s Balmer Lawrie & Company limited (BLCL), M/s Ashok Travels & Tours (ATT) and Indian Railways Catering and Tourism Corporation Ltd. (IRCTC), or tickets may be booked directly from the Airlines.
6. The Chairman of the committee is entitled for an amount of Rs.6000/- as sitting fee per day. Members and other invitees are entitled for an amount of Rs.4000/- as sitting fee per day.
7. As per OM. No. 19047/10/2016-E-IV dt 12/4/2017 issued by Ministry of Finance, non-official members alone are entitled to draw sitting fees for attending the meetings of the Expert Committee. The definition of Non-official members as per OM are as follows: "*For the purpose of grant of sitting fee only such persons are to be considered as non-officials who are not employed in any institution / organisation / body funded by the Central Government*".

8. The committee is requested to submit a quarterly report to the NBA duly authenticated by all the members. The NBA in turn shall furnish the report to the MoEF&CC. In order to finalize and submit the report, a lump sum of Rs.5,000/- will be paid to the Chairman per quarter, to meet the postal expenses, mobile, internet charges and cost of secretarial assistance at his place of stay on request. For payment of lump sum, a self-declared certificate to the effect that the expenditure has been incurred for the above purpose has to be furnished by the Chairman.

9. The committee shall oversee the PBR preparation in accordance with the provisions of the Biological Diversity Act, 2002 and the Rules / Regulations / Guidelines framed thereunder.

10. The Chairman and members shall exchange notes and views on the subject matter to be discussed during the meeting / field visit. Given the sensitivity and nature of deliberations of the Committee, members are requested not to engage in any bilateral discussion with non-members regarding the subject matter.

X-X-X

ANNEXURE – II

1	Dr. S.K. Khanduri, 409, Nilaya Hills, Haridwar Bypass, Dehradun 248001, Uttarakhand. Tel: 9871800409; skhanduri57@gmail.com
2	Dr. R.B.S. Rawat, 188/1 Doon Valley Officers Society, Vasant Vihar, Dehradun 248006, Uttarakhand. Tel: 9412051550; raghubir226@gmail.com
3	Shri R.R. Shukla, 107/112 (A) Jawahar Nagar, Kanpur-208012, Uttar Pradesh. Tel: 91 9895076129; rskerala@yahoo.co.in
4	Dr. A.K. Gupta, Senior Professional Fellow, Wildlife Institute of India, P. O. Box #18 Chandrabani, Dehradun 248001, Uttarakhand. Tel: 94364 50822; akphayri@gmail.com
5	Shri Arakkal Ashraf, No-115/116, Swaraj Nagar, Manewada , Nagpur, Maharashtra. Tel: 8208020463 ash.arakkal@gmail.com
6	Dr. Joseph Bagyaraj, No. 41 RBI Colony, Anand Nagar, Bengaluru, Karnataka. Tel: 91- 9448465368; djbagyaraj@gmail.com
7	Dr. M. Sanjappa, 502, Block C-7, KendriyaVihar, Ballari Road, Yelahanka, Bengaluru 560064, Karnataka. Tel: Phone: 080 23330153 Ext.302. Email: sanjappam@ymail.com
8	Dr. Ramakrishna, Flat No. 6, Navami Varsha Apartment, Srinivasapura, Opposite JSS Engineering College, Bangalore – 560060, Karnataka. Tel: 7760669210; ramakrishna.zsi@gmail.com
9	Dr. P.K. Singh, E-2, National Bureau of Animal Genetic Resources, GT Road bypass, PO Box-129, Karnal 132001, Haryana. Tel: Ph. 09416411329(M); pk Singhmathura@gmail.com
10	Dr.Oomen V Oomen, GRA E-77, Gandhipuram, Sreekaryam, Trivandrum 695017, Kerala. Tel: 9447728940 Email: oommenvo@gmail.com ,
11	Dr. V.G. Malathi, Sreekumaran Hill Crest Apartment, CKS Avenue, Thondamuthur, Coimbatore 641046, Tamil Nadu. Tel: 8110996093; vgmalathi@rediffmail.com
12	Dr.NeelimaJerath, Director General, PushpaGujral Science City, Jalandhar-Kapurthala Road, Kapurthala, Punjab. Mob: 7087032265 / 9417555857; neelimaki@yahoo.co.uk
13	Dr. D. Narasimhan, No. 5, Santhana Lakshmi Street, Rajeswari Nagar Selaiyur, Chennai-600 073, Tamil Nadu. Mobile: 98402 31967; narasimhand@gmail.com

EXHIBIT - V



सत्यमेव जयते

National Biodiversity Authority

राष्ट्रीय जैव विविधता प्राधिकरण

(A Statutory body of Ministry of Environment, Forest and Climate Change, Government of India)



+91 44 2254 2777 / 1075
+91 44 2254 1200
www.nbaindia.org

5th Floor, CSIR Road, TICEL Bio Park,
Taramani, Chennai - 600 113, Tamil Nadu, India.
5 वां तल, सीएसआईआर रोड, टाइसल बायो पार्क,
तरमणि, चेन्नई - 600113 तमिल नाडु, भारत.

F.No.NBA/9/63/2005-SBB-A&N

Dated: 31.12.2019

OFFICE MEMORANDUM

Sub: Constituting 'Andaman and Nicobar Islands Biodiversity Council' to implement the provisions of the Biological Diversity Act, 2002 – regarding

In exercise of the powers conferred under sub section (2) of Section 22 of the Biological Diversity Act, 2002 (Central Act 18 of 2003), the National Biodiversity Authority as specified by Central Government in OM No. CS-C12017/6/2019-CS.III dated 30.12.2019 of the Ministry of Environment, Forest and Climate Change, hereby delegates its powers and functions vested with the National Biodiversity Authority to the Andaman and Nicobar Islands Biodiversity Council constituted as per Paragraph 2 for:

- Regulating access to biological resources for commercial utilization as specified under Section 7 of the Act, within their jurisdiction.
- Supervising the formation and functioning of Biodiversity Management Committees (BMCs) and preparation of People's Biodiversity Registers (PBRs)

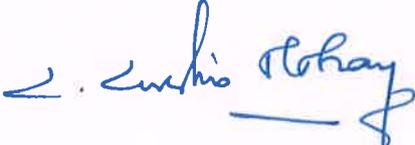
2. Composition of the Council

- The Council shall be headed by a Chairperson who shall be an eminent person having adequate knowledge and experience in the conservation and sustainable use of biological diversity and in matters relating to equitable sharing of benefits, to be appointed by the competent authority in the Union Territory of Andaman and Nicobar Islands.
- The Council shall have not more than five ex-officio Members representing the concerned departments of the Union Territory in accordance with Section 22(4) (b) of the Act who shall be appointed by the Competent Authority in the Union Territory of Andaman and Nicobar Islands.
- The Council shall have not more than five Members who have expertise in matters relating to biological diversity in accordance with Section 22 (4) (c) of the Act who shall be appointed by the Competent Authority in the Union Territory of Andaman and Nicobar Islands.
- The Council shall appoint a Member Secretary who shall be responsible for co-ordinating and convening meetings of the Council, maintenance of records of the proceedings of the Council and such other matters as may be assigned to him/her by the Council.

3. Terms and Conditions

- The Term of office of the non-official members of the Andaman and Nicobar Biodiversity Council shall be for a period of three years from the date of issue of the Order by the UT Administration.

- b. The office of the Andaman and Nicobar Islands Biodiversity Council shall be at the place designated for the purpose by the Competent Authority of the Union Territory of Andaman and Nicobar Islands.
- c. The Council shall function as per the provisions of the Biological Diversity Act, 2002 (Central Act 18 of 2003) and the Biological Diversity Rules, 2004.
- d. The UT administration shall constitute a fund which shall be known as the 'Andaman and Nicobar Islands Biodiversity Council Fund' and all the fees, charges and benefit sharing amount received by the Council shall be credited to it. The amount so received in the 'Andaman and Nicobar Islands Biodiversity Council Fund' shall be used only for the purposes mentioned in Section 27 (2) of the Biological Diversity Act, 2002.
- e. The administrative expenses towards the functioning of the Council shall be borne by the UT administration.
- f. The Council shall perform the functions within the jurisdiction of the Union Territory as has been vested to the State Biodiversity Boards under various provisions of the Biological Diversity Act.
- g. The Council shall in consultation with National Biodiversity Authority notify the format and procedures for seeking approval as required under Section 7 of the Act.
- h. The Andaman and Nicobar Islands Biodiversity Council shall come into existence from the date of issue of the Order or until further Orders, whichever is earlier.
- i. If any difficulty arises in giving effect to the provisions of this OM, the National Biodiversity Authority may, by order, not inconsistent with the provisions of the Biological Diversity Act, remove the difficulty.


(J. Justin Mohan)
Secretary, NBA

To

The Chief Secretary,
Andaman and Nicobar Administration,
Secretariat, Port Blair – 744 101

Copy to:

1. The Joint Secretary, CS Division, MoEFCC, New Delhi
2. The Director, CS-III Division, MoEFCC, New Delhi



National Biodiversity Authority

राष्ट्रीय जैव विविधता प्राधिकरण

(A Statutory body of Ministry of Environment, Forest and Climate Change, Government of India)



+91 44 2254 2777 / 1075

+91 44 2254 1200

www.nbaindia.org

5th Floor, CSIR Road, TICEL Bio Park,
Taramani, Chennai - 600 113, Tamil Nadu, India.

5 वां तल, सीएसआईआर रोड, टाइसल बायो पार्क,
तरमणि, चेन्नई - 600113 तमिल नाडु, भारत.

F.No.NBA/9/76/2006-SBB/CH UT

Dated: 31.12.2019

OFFICE MEMORANDUM

Sub: Constituting 'Chandigarh Biodiversity Council' to implement the provisions of the Biological Diversity Act, 2002 – regarding

In exercise of the powers conferred under sub section (2) of Section 22 of the Biological Diversity Act, 2002 (Central Act 18 of 2003), the National Biodiversity Authority as specified by Central Government in OM No. CS-C12017/6/2019-CS.III dated 30.12.2019 of the Ministry of Environment, Forest and Climate Change, hereby delegates its powers and functions vested with the National Biodiversity Authority to the Chandigarh Biodiversity Council constituted as per Paragraph 2 for:

- a. Regulating access to biological resources for commercial utilization as specified under Section 7 of the Act, within their jurisdiction.
- b. Supervising the formation and functioning of Biodiversity Management Committees (BMCs) and preparation of People's Biodiversity Registers (PBRs)

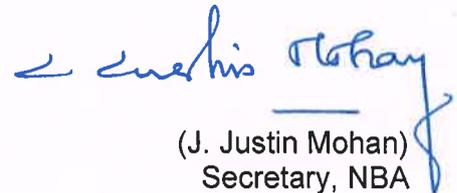
2. Composition of the Council

- a. The Council shall be headed by a Chairperson who shall be an eminent person having adequate knowledge and experience in the conservation and sustainable use of biological diversity and in matters relating to equitable sharing of benefits, to be appointed by the competent authority in the Union Territory of Chandigarh.
- b. The Council shall have not more than five ex-officio Members representing the concerned departments of the Union Territory in accordance with Section 22(4) (b) of the Act who shall be appointed by the Competent Authority in the Union Territory of Chandigarh.
- c. The Council shall have not more than five Members who have expertise in matters relating to biological diversity in accordance with Section 22 (4) (c) of the Act who shall be appointed by the Competent Authority in the Union Territory of Chandigarh.
- d. The Council shall appoint a Member Secretary who shall be responsible for co-ordinating and convening meetings of the Council, maintenance of records of the proceedings of the Council and such other matters as may be assigned to him/her by the Council.

3. Terms and Conditions

- a. The Term of office of the non-official members of the Chandigarh Biodiversity Council shall be for a period of three years from the date of issue of the Order by the UT Administration.

- b. The office of the Chandigarh Biodiversity Council shall be at the place designated for the purpose by the Competent Authority of the Union Territory of Chandigarh.
- c. The Council shall function as per the provisions of the Biological Diversity Act, 2002 (Central Act 18 of 2003) and the Biological Diversity Rules, 2004.
- d. The UT administration shall constitute a fund which shall be known as the 'Chandigarh Biodiversity Council Fund' and all the fees, charges and benefit sharing amount received by the Council shall be credited to it. The amount so received in the 'Chandigarh Biodiversity Council Fund' shall be used only for the purposes mentioned in Section 27 (2) of the Biological Diversity Act, 2002.
- e. The administrative expenses towards the functioning of the Council shall be borne by the UT administration.
- f. The Council shall perform the functions within the jurisdiction of the Union Territory as has been vested to the State Biodiversity Boards under various provisions of the Biological Diversity Act.
- g. The Council shall in consultation with National Biodiversity Authority notify the format and procedures for seeking approval as required under Section 7 of the Act.
- h. The Chandigarh Biodiversity Council shall come into existence from the date of issue of the Order or until further Orders, whichever is earlier.
- i. If any difficulty arises in giving effect to the provisions of this OM, the National Biodiversity Authority may, by order, not inconsistent with the provisions of the Biological Diversity Act, remove the difficulty.


(J. Justin Mohan)
Secretary, NBA

To

The Chief Secretary,
Union Territory of Chandigarh.

Copy to:

1. The Joint Secretary, CS Division, MoEFCC, New Delhi
2. The Director, CS-III Division, MoEFCC, New Delhi



सत्यमेव जयते

National Biodiversity Authority

राष्ट्रीय जैव विविधता प्राधिकरण

(A Statutory body of Ministry of Environment, Forest and Climate Change, Government of India)



+91 44 2254 2777 / 1075

+91 44 2254 1200

www.nbaindia.org

5th Floor, CSIR Road, TICEL Bio Park,
Taramani, Chennai - 600 113, Tamil Nadu, India.

5 वां तल, सीएसआईआर रोड, टाइसल बायो पार्क,
तरमणि, चेन्नई - 600113 तमिल नाडु, भारत.

F.No.NBA/9/76/2006-SBB/UT-DNH

Dated: 31.12.2019

OFFICE MEMORANDUM

Sub: Constituting 'Dadra & Nagar Haveli Biodiversity Council' to implement the provisions of the Biological Diversity Act, 2002 – regarding

In exercise of the powers conferred under sub section (2) of Section 22 of the Biological Diversity Act, 2002 (Central Act 18 of 2003), the National Biodiversity Authority as specified by Central Government in OM No. CS-C12017/6/2019-CS.III dated 30.12.2019 of the Ministry of Environment, Forest and Climate Change, hereby delegates its powers and functions vested with the National Biodiversity Authority to the Dadra & Nagar Haveli Biodiversity Council constituted as per Paragraph 2 for:

- Regulating access to biological resources for commercial utilization as specified under Section 7 of the Act, within their jurisdiction.
- Supervising the formation and functioning of Biodiversity Management Committees (BMCs) and preparation of People's Biodiversity Registers (PBRs)

2. Composition of the Council

- The Council shall be headed by a Chairperson who shall be an eminent person having adequate knowledge and experience in the conservation and sustainable use of biological diversity and in matters relating to equitable sharing of benefits, to be appointed by the competent authority in the Union Territory of Dadra & Nagar Haveli.
- The Council shall have not more than five ex-officio Members representing the concerned departments of the Union Territory in accordance with Section 22(4) (b) of the Act who shall be appointed by the Competent Authority in the Union Territory of Dadra & Nagar Haveli.
- The Council shall have not more than five Members who have expertise in matters relating to biological diversity in accordance with Section 22 (4) (c) of the Act who shall be appointed by the Competent Authority in the Union Territory of Dadra & Nagar Haveli.
- The Council shall appoint a Member Secretary who shall be responsible for co-ordinating and convening meetings of the Council, maintenance of records of the proceedings of the Council and such other matters as may be assigned to him/her by the Council.

3. Terms and Conditions

- The Term of office of the non-official members of the Dadra & Nagar Haveli Biodiversity Council shall be for a period of three years from the date of issue of the Order by the UT Administration.

:2:

- b. The office of the Dadra & Nagar Haveli Biodiversity Council shall be at the place designated for the purpose by the Competent Authority of the Union Territory of Dadra & Nagar Haveli.
- c. The Council shall function as per the provisions of the Biological Diversity Act, 2002 (Central Act 18 of 2003) and the Biological Diversity Rules, 2004.
- d. The UT administration shall constitute a fund which shall be known as the 'Dadra & Nagar Haveli Biodiversity Council Fund' and all the fees, charges and benefit sharing amount received by the Council shall be credited to it. The amount so received in the 'Dadra & Nagar Haveli Biodiversity Council Fund' shall be used only for the purposes mentioned in Section 27 (2) of the Biological Diversity Act, 2002.
- e. The administrative expenses towards the functioning of the Council shall be borne by the UT administration.
- f. The Council shall perform the functions within the jurisdiction of the Union Territory as has been vested to the State Biodiversity Boards under various provisions of the Biological Diversity Act.
- g. The Council shall in consultation with National Biodiversity Authority notify the format and procedures for seeking approval as required under Section 7 of the Act.
- h. The Dadra & Nagar Haveli Biodiversity Council shall come into existence from the date of issue of the Order or until further Orders, whichever is earlier.
- i. If any difficulty arises in giving effect to the provisions of this OM, the National Biodiversity Authority may, by order, not inconsistent with the provisions of the Biological Diversity Act, remove the difficulty.



(J. Justin Mohan)
Secretary, NBA

To

The Chief Secretary,
Union Territory of Dadra & Nagar Haveli.

Copy to:

1. The Joint Secretary, CS Division, MoEFCC, New Delhi
2. The Director, CS-III Division, MoEFCC, New Delhi



सत्यमेव जयते

National Biodiversity Authority

राष्ट्रीय जैव विविधता प्राधिकरण

(A Statutory body of Ministry of Environment, Forest and Climate Change, Government of India)



+91 44 2254 2777 / 1075
+91 44 2254 1200
www.nbaindia.org

5th Floor, CSIR Road, TICEL Bio Park,
Taramani, Chennai - 600 113, Tamil Nadu, India.

5 वां तल, सीएसआईआर रोड, टाइसल बायो पार्क,
तरमणि, चेन्नई - 600113 तमिल नाडु, भारत.

F.No.NBA/9/45/09/SBB/UT-D&D

Dated: 31.12.2019

OFFICE MEMORANDUM

Sub: Constituting 'Daman & Diu Biodiversity Council' to implement the provisions of the Biological Diversity Act, 2002 – regarding

In exercise of the powers conferred under sub section (2) of Section 22 of the Biological Diversity Act, 2002 (Central Act 18 of 2003), the National Biodiversity Authority as specified by Central Government in OM No. CS-C12017/6/2019-CS.III dated 30.12.2019 of the Ministry of Environment, Forest and Climate Change, hereby delegates its powers and functions vested with the National Biodiversity Authority to the Daman & Diu Biodiversity Council constituted as per Paragraph 2 for:

- a. Regulating access to biological resources for commercial utilization as specified under Section 7 of the Act, within their jurisdiction.
- b. Supervising the formation and functioning of Biodiversity Management Committees (BMCs) and preparation of People's Biodiversity Registers (PBRs)

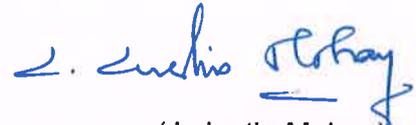
2. Composition of the Council

- a. The Council shall be headed by a Chairperson who shall be an eminent person having adequate knowledge and experience in the conservation and sustainable use of biological diversity and in matters relating to equitable sharing of benefits, to be appointed by the competent authority in the Union Territory of Daman & Diu.
- b. The Council shall have not more than five ex-officio Members representing the concerned departments of the Union Territory in accordance with Section 22(4) (b) of the Act who shall be appointed by the Competent Authority in the Union Territory of Daman & Diu.
- c. The Council shall have not more than five Members who have expertise in matters relating to biological diversity in accordance with Section 22 (4) (c) of the Act who shall be appointed by the Competent Authority in the Union Territory of Daman & Diu.
- d. The Council shall appoint a Member Secretary who shall be responsible for co-ordinating and convening meetings of the Council, maintenance of records of the proceedings of the Council and such other matters as may be assigned to him/her by the Council.

3. Terms and Conditions

- a. The Term of office of the non-official members of the Daman & Diu Biodiversity Council shall be for a period of three years from the date of issue of the Order by the UT Administration.

- b. The office of the Daman & Diu Biodiversity Council shall be at the place designated for the purpose by the Competent Authority of the Union Territory of Daman & Diu.
- c. The Council shall function as per the provisions of the Biological Diversity Act, 2002 (Central Act 18 of 2003) and the Biological Diversity Rules, 2004.
- d. The UT administration shall constitute a fund which shall be known as the 'Daman & Diu Biodiversity Council Fund' and all the fees, charges and benefit sharing amount received by the Council shall be credited to it. The amount so received in the 'Daman & Diu Biodiversity Council Fund' shall be used only for the purposes mentioned in Section 27 (2) of the Biological Diversity Act, 2002.
- e. The administrative expenses towards the functioning of the Council shall be borne by the UT administration.
- f. The Council shall perform the functions within the jurisdiction of the Union Territory as has been vested to the State Biodiversity Boards under various provisions of the Biological Diversity Act.
- g. The Council shall in consultation with National Biodiversity Authority notify the format and procedures for seeking approval as required under Section 7 of the Act.
- h. The Daman & Diu Biodiversity Council shall come into existence from the date of issue of the Order or until further Orders, whichever is earlier.
- i. If any difficulty arises in giving effect to the provisions of this OM, the National Biodiversity Authority may, by order, not inconsistent with the provisions of the Biological Diversity Act, remove the difficulty.


(J. Justin Mohan)
Secretary, NBA

To

The Chief Secretary,
Union Territory of Daman & Diu.

Copy to:

1. The Joint Secretary, CS Division, MoEFCC, New Delhi
2. The Director, CS-III Division, MoEFCC, New Delhi



सत्यमेव जयते

National Biodiversity Authority

राष्ट्रीय जैव विविधता प्राधिकरण

(A Statutory body of Ministry of Environment, Forest and Climate Change, Government of India)



+91 44 2254 2777 / 1075
+91 44 2254 1200
www.nbaindia.org

5th Floor, CSIR Road, TICEL Bio Park,
Taramani, Chennai - 600 113, Tamil Nadu, India.
5 वा तल, सीएसआईआर रोड, टाइसल बायो पार्क,
तरमणि, चेन्नई - 600113 तमिल नाडु, भारत.

F.No.NBA/9/42/2005-SBB/UT-J&K

Dated: 31.12.2019

OFFICE MEMORANDUM

Sub: Constituting 'Jammu & Kashmir Biodiversity Council' to implement the provisions of the Biological Diversity Act, 2002 – regarding

In exercise of the powers conferred under sub section (2) of Section 22 of the Biological Diversity Act, 2002 (Central Act 18 of 2003), the National Biodiversity Authority as specified by Central Government in OM No. CS-C12017/6/2019-CS.III dated 30.12.2019 of the Ministry of Environment, Forest and Climate Change, hereby delegates its powers and functions vested with the National Biodiversity Authority to the Jammu & Kashmir Biodiversity Council constituted as per Paragraph 2 for:

- a. Regulating access to biological resources for commercial utilization as specified under Section 7 of the Act, within their jurisdiction.
- b. Supervising the formation and functioning of Biodiversity Management Committees (BMCs) and preparation of People's Biodiversity Registers (PBRs)

2. Composition of the Council

- a. The Council shall be headed by a Chairperson who shall be an eminent person having adequate knowledge and experience in the conservation and sustainable use of biological diversity and in matters relating to equitable sharing of benefits, to be appointed by the competent authority in the Union Territory of Jammu & Kashmir.
- b. The Council shall have not more than five ex-officio Members representing the concerned departments of the Union Territory in accordance with Section 22(4) (b) of the Act who shall be appointed by the Competent Authority in the Union Territory of Jammu & Kashmir.
- c. The Council shall have not more than five Members who have expertise in matters relating to biological diversity in accordance with Section 22 (4) (c) of the Act who shall be appointed by the Competent Authority in the Union Territory of Jammu & Kashmir.
- d. The Council shall appoint a Member Secretary who shall be responsible for co-ordinating and convening meetings of the Council, maintenance of records of the proceedings of the Council and such other matters as may be assigned to him/her by the Council.

3. Terms and Conditions

- a. The Term of office of the non-official members of the Jammu & Kashmir Biodiversity Council shall be for a period of three years from the date of issue of the Order by the UT Administration.

- b. The office of the Jammu & Kashmir Biodiversity Council shall be at the place designated for the purpose by the Competent Authority of the Union Territory of Jammu & Kashmir.
- c. The Council shall function as per the provisions of the Biological Diversity Act, 2002 (Central Act 18 of 2003) and the Biological Diversity Rules, 2004.
- d. The UT administration shall constitute a fund which shall be known as the 'Jammu & Kashmir Biodiversity Council Fund' and all the fees, charges and benefit sharing amount received by the Council shall be credited to it. The amount so received in the 'Jammu & Kashmir Biodiversity Council Fund' shall be used only for the purposes mentioned in Section 27 (2) of the Biological Diversity Act, 2002.
- e. The administrative expenses towards the functioning of the Council shall be borne by the UT administration.
- f. The Council shall perform the functions within the jurisdiction of the Union Territory as has been vested to the State Biodiversity Boards under various provisions of the Biological Diversity Act.
- g. The Council shall in consultation with National Biodiversity Authority notify the format and procedures for seeking approval as required under Section 7 of the Act.
- h. The Jammu & Kashmir Biodiversity Council shall come into existence from the date of issue of the Order or until further Orders, whichever is earlier.
- i. If any difficulty arises in giving effect to the provisions of this OM, the National Biodiversity Authority may, by order, not inconsistent with the provisions of the Biological Diversity Act, remove the difficulty.



(J. Justin Mohan)
Secretary, NBA

To

The Chief Secretary,
Union Territory of Jammu & Kashmir.

Copy to:

1. The Joint Secretary, CS Division, MoEFCC, New Delhi
2. The Director, CS-III Division, MoEFCC, New Delhi



National Biodiversity Authority

राष्ट्रीय जैव विविधता प्राधिकरण

(A Statutory body of Ministry of Environment, Forest and Climate Change, Government of India)



+91 44 2254 2777 / 1075
+91 44 2254 1200
www.nbaindia.org

5th Floor, CSIR Road, TICEL Bio Park,
Taramani, Chennai - 600 113, Tamil Nadu, India.
5 वा तल, सीएसआईआर रोड, टाइसल बायो पार्क,
तरमणि, चेन्नई - 600113 तमिल नाडु, भारत.

F.No.NBA/9/42/2005-SBB/UT-L

Dated: 31.12.2019

OFFICE MEMORANDUM

Sub: Constituting 'Ladakh Biodiversity Council' to implement the provisions of the Biological Diversity Act, 2002 – regarding

In exercise of the powers conferred under sub section (2) of Section 22 of the Biological Diversity Act, 2002 (Central Act 18 of 2003), the National Biodiversity Authority as specified by Central Government in OM No. CS-C12017/6/2019-CS.III dated 30.12.2019 of the Ministry of Environment, Forest and Climate Change, hereby delegates its powers and functions vested with the National Biodiversity Authority to the Ladakh Biodiversity Council constituted as per Paragraph 2 for:

- a. Regulating access to biological resources for commercial utilization as specified under Section 7 of the Act, within their jurisdiction.
- b. Supervising the formation and functioning of Biodiversity Management Committees (BMCs) and preparation of People's Biodiversity Registers (PBRs)

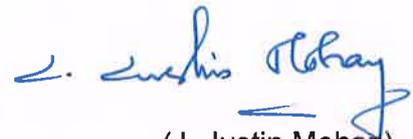
2. Composition of the Council

- a. The Council shall be headed by a Chairperson who shall be an eminent person having adequate knowledge and experience in the conservation and sustainable use of biological diversity and in matters relating to equitable sharing of benefits, to be appointed by the competent authority in the Union Territory of Ladakh.
- b. The Council shall have not more than five ex-officio Members representing the concerned departments of the Union Territory in accordance with Section 22(4) (b) of the Act who shall be appointed by the Competent Authority in the Union Territory of Ladakh.
- c. The Council shall have not more than five Members who have expertise in matters relating to biological diversity in accordance with Section 22 (4) (c) of the Act who shall be appointed by the Competent Authority in the Union Territory of Ladakh.
- d. The Council shall appoint a Member Secretary who shall be responsible for co-ordinating and convening meetings of the Council, maintenance of records of the proceedings of the Council and such other matters as may be assigned to him/her by the Council.

3. Terms and Conditions

- a. The Term of office of the non-official members of the Ladakh Biodiversity Council shall be for a period of three years from the date of issue of the Order by the UT Administration.

- b. The office of the Ladakh Biodiversity Council shall be at the place designated for the purpose by the Competent Authority of the Union Territory of Ladakh.
- c. The Council shall function as per the provisions of the Biological Diversity Act, 2002 (Central Act 18 of 2003) and the Biological Diversity Rules, 2004.
- d. The UT administration shall constitute a fund which shall be known as the 'Ladakh Biodiversity Council Fund' and all the fees, charges and benefit sharing amount received by the Council shall be credited to it. The amount so received in the 'Ladakh Biodiversity Council Fund' shall be used only for the purposes mentioned in Section 27 (2) of the Biological Diversity Act, 2002.
- e. The administrative expenses towards the functioning of the Council shall be borne by the UT administration.
- f. The Council shall perform the functions within the jurisdiction of the Union Territory as has been vested to the State Biodiversity Boards under various provisions of the Biological Diversity Act.
- g. The Council shall in consultation with National Biodiversity Authority notify the format and procedures for seeking approval as required under Section 7 of the Act.
- h. The Ladakh Biodiversity Council shall come into existence from the date of issue of the Order or until further Orders, whichever is earlier.
- i. If any difficulty arises in giving effect to the provisions of this OM, the National Biodiversity Authority may, by order, not inconsistent with the provisions of the Biological Diversity Act, remove the difficulty.


(J. Justin Mohan)
Secretary, NBA

To

The Chief Secretary,
Union Territory of Ladakh.

Copy to:

1. The Joint Secretary, CS Division, MoEFCC, New Delhi
2. The Director, CS-III Division, MoEFCC, New Delhi



सत्यमेव जयते

National Biodiversity Authority

राष्ट्रीय जैव विविधता प्राधिकरण

(A Statutory body of Ministry of Environment, Forest and Climate Change, Government of India)



+91 44 2254 2777 / 1075

+91 44 2254 1200

www.nbaindia.org

5th Floor, CSIR Road, TICEL Bio Park,
Taramani, Chennai - 600 113, Tamil Nadu, India.

5 वां तल, सीएसआईआर रोड, टाइसल बायो पार्क,
तरमणि, चेन्नई - 600113 तमिल नाडु, भारत.

F.No.NBA/9/67/2005-SBB-UTL

Dated: 31.12.2019

OFFICE MEMORANDUM

Sub: Constituting 'Lakshadweep Biodiversity Council' to implement the provisions of the Biological Diversity Act, 2002 – regarding

In exercise of the powers conferred under sub section (2) of Section 22 of the Biological Diversity Act, 2002 (Central Act 18 of 2003), the National Biodiversity Authority as specified by Central Government in OM No. CS-C12017/6/2019-CS.III dated 30.12.2019 of the Ministry of Environment, Forest and Climate Change, hereby delegates its powers and functions vested with the National Biodiversity Authority to the Lakshadweep Biodiversity Council constituted as per Paragraph 2 for:

- a. Regulating access to biological resources for commercial utilization as specified under Section 7 of the Act, within their jurisdiction.
- b. Supervising the formation and functioning of Biodiversity Management Committees (BMCs) and preparation of People's Biodiversity Registers (PBRs)

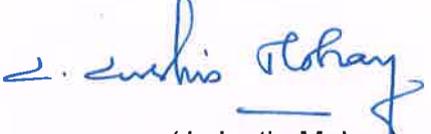
2. Composition of the Council

- a. The Council shall be headed by a Chairperson who shall be an eminent person having adequate knowledge and experience in the conservation and sustainable use of biological diversity and in matters relating to equitable sharing of benefits, to be appointed by the competent authority in the Union Territory of Lakshadweep.
- b. The Council shall have not more than five ex-officio Members representing the concerned departments of the Union Territory in accordance with Section 22(4) (b) of the Act who shall be appointed by the Competent Authority in the Union Territory of Lakshadweep.
- c. The Council shall have not more than five Members who have expertise in matters relating to biological diversity in accordance with Section 22 (4) (c) of the Act who shall be appointed by the Competent Authority in the Union Territory of Lakshadweep.
- d. The Council shall appoint a Member Secretary who shall be responsible for co-ordinating and convening meetings of the Council, maintenance of records of the proceedings of the Council and such other matters as may be assigned to him/her by the Council.

3. Terms and Conditions

- a. The Term of office of the non-official members of the Lakshadweep Biodiversity Council shall be for a period of three years from the date of issue of the Order by the UT Administration.

- b. The office of the Lakshadweep Biodiversity Council shall be at the place designated for the purpose by the Competent Authority of the Union Territory of Lakshadweep.
- c. The Council shall function as per the provisions of the Biological Diversity Act, 2002 (Central Act 18 of 2003) and the Biological Diversity Rules, 2004.
- d. The UT administration shall constitute a fund which shall be known as the 'Lakshadweep Biodiversity Council Fund' and all the fees, charges and benefit sharing amount received by the Council shall be credited to it. The amount so received in the 'Lakshadweep Biodiversity Council Fund' shall be used only for the purposes mentioned in Section 27 (2) of the Biological Diversity Act, 2002.
- e. The administrative expenses towards the functioning of the Council shall be borne by the UT administration.
- f. The Council shall perform the functions within the jurisdiction of the Union Territory as has been vested to the State Biodiversity Boards under various provisions of the Biological Diversity Act.
- g. The Council shall in consultation with National Biodiversity Authority notify the format and procedures for seeking approval as required under Section 7 of the Act.
- h. The Lakshadweep Biodiversity Council shall come into existence from the date of issue of the Order or until further Orders, whichever is earlier.
- i. If any difficulty arises in giving effect to the provisions of this OM, the National Biodiversity Authority may, by order, not inconsistent with the provisions of the Biological Diversity Act, remove the difficulty.


(J. Justin Mohan)
Secretary, NBA

To

The Chief Secretary,
Union Territory of Lakshadweep.

Copy to:

1. The Joint Secretary, CS Division, MoEFCC, New Delhi
2. The Director, CS-III Division, MoEFCC, New Delhi



National Biodiversity Authority

राष्ट्रीय जैव विविधता प्राधिकरण

(A Statutory body of Ministry of Environment, Forest and Climate Change, Government of India)



+91 44 2254 2777 / 1075
+91 44 2254 1200
www.nbaindia.org

5th Floor, C'SIR Road, TICEL Bio Park,
Taramani, Chennai - 600 113, Tamil Nadu, India.
5 वां तल, सीएसआईआर रोड, टाइसल बायो पार्क,
तरमणि, चेन्नई - 600113 तमिल नाडु, भारत.

F.No.NBA/9/60/2005-SBB/UT-D

Dated: 31.12.2019

OFFICE MEMORANDUM

Sub: Constituting 'National Capital Territory of Delhi Biodiversity Council' to implement the provisions of the Biological Diversity Act, 2002 – regarding

In exercise of the powers conferred under sub section (2) of Section 22 of the Biological Diversity Act, 2002 (Central Act 18 of 2003), the National Biodiversity Authority as specified by Central Government in OM No. CS-C12017/6/2019-CS.III dated 30.12.2019 of the Ministry of Environment, Forest and Climate Change, hereby delegates its powers and functions vested with the National Biodiversity Authority to the National Capital Territory of Delhi Biodiversity Council constituted as per Paragraph 2 for:

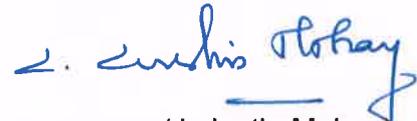
- a. Regulating access to biological resources for commercial utilization as specified under Section 7 of the Act, within their jurisdiction.
- b. Supervising the formation and functioning of Biodiversity Management Committees (BMCs) and preparation of People's Biodiversity Registers (PBRs)

2. Composition of the Council

- a. The Council shall be headed by a Chairperson who shall be an eminent person having adequate knowledge and experience in the conservation and sustainable use of biological diversity and in matters relating to equitable sharing of benefits, to be appointed by the competent authority in the National Capital Territory of Delhi.
- b. The Council shall have not more than five ex-officio Members representing the concerned departments of the Union Territory in accordance with Section 22(4) (b) of the Act who shall be appointed by the Competent Authority in the National Capital Territory of Delhi.
- c. The Council shall have not more than five Members who have expertise in matters relating to biological diversity in accordance with Section 22 (4) (c) of the Act who shall be appointed by the Competent Authority in the National Capital Territory of Delhi.
- d. The Council shall appoint a Member Secretary who shall be responsible for co-ordinating and convening meetings of the Council, maintenance of records of the proceedings of the Council and such other matters as may be assigned to him/her by the Council.

3. Terms and Conditions

- a. The Term of office of the non-official members of the National Capital Territory of Delhi Biodiversity Council shall be for a period of three years from the date of issue of the Order by the UT Administration.
- b. The office of the National Capital Territory of Delhi Biodiversity Council shall be at the place designated for the purpose by the Competent Authority of the National Capital Territory of Delhi.
- c. The Council shall function as per the provisions of the Biological Diversity Act, 2002 (Central Act 18 of 2003) and the Biological Diversity Rules, 2004.
- d. The UT administration shall constitute a fund which shall be known as the 'National Capital Territory of Delhi Biodiversity Council Fund' and all the fees, charges and benefit sharing amount received by the Council shall be credited to it. The amount so received in the 'National Capital Territory of Delhi Biodiversity Council Fund' shall be used only for the purposes mentioned in Section 27 (2) of the Biological Diversity Act, 2002.
- e. The administrative expenses towards the functioning of the Council shall be borne by the UT administration.
- f. The Council shall perform the functions within the jurisdiction of the Union Territory as has been vested to the State Biodiversity Boards under various provisions of the Biological Diversity Act.
- g. The Council shall in consultation with National Biodiversity Authority notify the format and procedures for seeking approval as required under Section 7 of the Act.
- h. The National Capital Territory of Delhi Biodiversity Council shall come into existence from the date of issue of the Order or until further Orders, whichever is earlier.
- i. If any difficulty arises in giving effect to the provisions of this OM, the National Biodiversity Authority may, by order, not inconsistent with the provisions of the Biological Diversity Act, remove the difficulty.


(J. Justin Mohan)
Secretary, NBA

To

The Chief Secretary,
Govt. of NCT of Delhi,
Delhi Secretariat,
IP Estate, New Delhi-110 002.

Copy to:

1. The Joint Secretary, CS Division, MoEFCC, New Delhi
2. The Director, CS-III Division, MoEFCC, New Delhi



सत्यमेव जयते

National Biodiversity Authority

राष्ट्रीय जैव विविधता प्राधिकरण

(A Statutory body of Ministry of Environment, Forest and Climate Change, Government of India)



+91 44 2254 2777 / 1075

+91 44 2254 1200

www.nbaindia.org

5th Floor, CSIR Road, TICEL Bio Park,
Taramani, Chennai - 600 113, Tamil Nadu, India,

5 वां तल, सीएसआईआर रोड, टाइसल बायो पार्क,
तरमणि, चेन्नई - 600113 तमिल नाडु, भारत.

F.No.NBA/9/75/2006-SBB/UT-PY

Dated: 31.12.2019

OFFICE MEMORANDUM

Sub: Constituting 'Puducherry Biodiversity Council' to implement the provisions of the Biological Diversity Act, 2002 – regarding

In exercise of the powers conferred under sub section (2) of Section 22 of the Biological Diversity Act, 2002 (Central Act 18 of 2003), the National Biodiversity Authority as specified by Central Government in OM No. CS-C12017/6/2019-CS.III dated 30.12.2019 of the Ministry of Environment, Forest and Climate Change, hereby delegates its powers and functions vested with the National Biodiversity Authority to the Puducherry Biodiversity Council constituted as per Paragraph 2 for:

- a. Regulating access to biological resources for commercial utilization as specified under Section 7 of the Act, within their jurisdiction.
- b. Supervising the formation and functioning of Biodiversity Management Committees (BMCs) and preparation of People's Biodiversity Registers (PBRs)

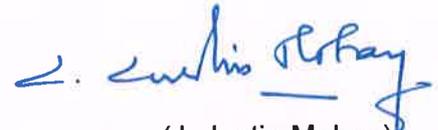
2. Composition of the Council

- a. The Council shall be headed by a Chairperson who shall be an eminent person having adequate knowledge and experience in the conservation and sustainable use of biological diversity and in matters relating to equitable sharing of benefits, to be appointed by the competent authority in the Union Territory of Puducherry.
- b. The Council shall have not more than five ex-officio Members representing the concerned departments of the Union Territory in accordance with Section 22(4) (b) of the Act who shall be appointed by the Competent Authority in the Union Territory of Puducherry.
- c. The Council shall have not more than five Members who have expertise in matters relating to biological diversity in accordance with Section 22 (4) (c) of the Act who shall be appointed by the Competent Authority in the Union Territory of Puducherry.
- d. The Council shall appoint a Member Secretary who shall be responsible for co-ordinating and convening meetings of the Council, maintenance of records of the proceedings of the Council and such other matters as may be assigned to him/her by the Council.

3. Terms and Conditions

- a. The Term of office of the non-official members of the Puducherry Biodiversity Council shall be for a period of three years from the date of issue of the Order by the UT Administration.

- b. The office of the Puducherry Biodiversity Council shall be at the place designated for the purpose by the Competent Authority of the Union Territory of Dadra & Nagar Haveli.
- c. The Council shall function as per the provisions of the Biological Diversity Act, 2002 (Central Act 18 of 2003) and the Biological Diversity Rules, 2004.
- d. The UT administration shall constitute a fund which shall be known as the 'Puducherry Biodiversity Council Fund' and all the fees, charges and benefit sharing amount received by the Council shall be credited to it. The amount so received in the 'Puducherry Biodiversity Council Fund' shall be used only for the purposes mentioned in Section 27 (2) of the Biological Diversity Act, 2002.
- e. The administrative expenses towards the functioning of the Council shall be borne by the UT administration.
- f. The Council shall perform the functions within the jurisdiction of the Union Territory as has been vested to the State Biodiversity Boards under various provisions of the Biological Diversity Act.
- g. The Council shall in consultation with National Biodiversity Authority notify the format and procedures for seeking approval as required under Section 7 of the Act.
- h. The Puducherry Biodiversity Council shall come into existence from the date of issue of the Order or until further Orders, whichever is earlier.
- i. If any difficulty arises in giving effect to the provisions of this OM, the National Biodiversity Authority may, by order, not inconsistent with the provisions of the Biological Diversity Act, remove the difficulty.


(J. Justin Mohan)
Secretary, NBA

To

The Chief Secretary,
Government of Puducherry,
Main Building, Chief Secretariat,
Puducherry – 605 001

Copy to:

1. The Joint Secretary, CS Division, MoEFCC, New Delhi
2. The Director, CS-III Division, MoEFCC, New Delhi